

DOCUMENT INFORMATION

FILE NAME : Ch\_XX\_1

VOLUME : VOL-2

CHAPTER : Chapter XX. Maintenance Obligations

TITLE : 1. Convention on the Recovery Abroad of Maintenance.  
New York, 20 June 1956











**UNITED NATIONS CONFERENCE  
ON MAINTENANCE OBLIGATIONS**

**FINAL ACT**



*UNITED NATIONS*  
1962

FINAL ACT OF THE UNITED NATIONS CONFERENCE  
ON MAINTENANCE OBLIGATIONS

The Economic and Social Council of the United Nations, by resolution 572 (XIX) adopted on 17 May 1955, decided to convene a conference of plenipotentiaries to complete the drafting of and to sign a Convention on the Recovery Abroad of Claims for Maintenance.

In accordance with the terms of that resolution the Secretary-General invited to the Conference all States Members of the United Nations, those States non-members of the United Nations which are members of any of the specialized agencies, interested specialized agencies in relationship with the United Nations, interested non-governmental organizations having consultative status with the Council, The Hague Conference on Private International Law and the International Institute for the Unification of Private Law.

The Conference met at the Headquarters of the United Nations in New York from 29 May to 20 June 1956.

The Governments of the following thirty-two States were represented by delegations:

Afghanistan	Dominican Republic
Argentina	Ecuador
Austria	El Salvador
Belgium	France
Bolivia	Germany, Federal
Cambodia	Republic of
Ceylon	Greece
China	Iran
Colombia	Israel
Costa Rica	Italy
Cuba	Japan
Denmark	Korea

Mexico	Sweden
Monaco	Uruguay
Netherlands	Vatican City
Norway	Yugoslavia
Philippines	

The Governments of the following nine States were represented at the Conference by observers:

Canada	Switzerland
Czechoslovakia	Turkey
Guatemala	United Kingdom
Lebanon	Venezuela
Peru	

The following organizations participated in the Conference without the right to vote:

*Specialized agencies:*

The International Labour Organisation;

*Intergovernmental organizations:*

Intergovernmental Committee for European Migration,

International Institute for the Unification of Private Law;

*Non-Governmental Organizations in Consultative Relationship with the Economic and Social Council:*

*Category A:*

International Confederation of Free Trade Unions,

International Federation of Christian Trade Unions,

World Federation of Trade Unions;



*Category B and Register:*

Catholic International Union for Social Service,  
Commission of the Churches on International Affairs,  
Co-ordinating Board of Jewish Organizations,  
International Catholic Migration Commission,  
International Conference of Catholic Charities,  
International Council of Women,  
International Federation of "Amies de la Jeune Fille",  
International Federation of University Women,  
International Federation of Women Lawyers,  
International Social Service,  
International Union for Child Welfare,  
Liaison Committee of Women's International Organizations,  
Pan Pacific South-East Asia Women's Association,  
Salvation Army,  
World Alliance of Young Men's Christian Associations,  
World Jewish Congress,  
World Union of Catholic Women's Organizations,  
World Young Women's Christian Association.

The Conference elected Sir Senerat Gunewardene of Ceylon as President, and H.E. Rear Admiral A. O. Olivieri of Argentina and Dr. Mario Matteucci of Italy as Vice-Presidents.

The Conference established a Working Party consisting of representatives of China, Colom-

bia, El Salvador, the Federal Republic of Germany, France, Israel, Italy, Japan, the Netherlands, Sweden, the observer from Canada and such other of the representatives attending the Conference as desired to participate in deliberations of the Working Party. In the course of its meetings the Working Party elected Dr. Mario Matteucci of Italy, Mme. Kraemer-Bach of France, Mr. Haim Cohn of Israel, and H.E. Dr. Miguel Urquía of El Salvador to act in rotation as chairmen during the discussion of the various articles of the Convention reviewed by the Working Party at the request of the Conference.

The Conference also set up a Drafting Committee, composed of representatives of El Salvador, France, Israel and the observer from Canada, and a Committee on Credentials composed of the President and the two Vice-Presidents of the Conference.

The Conference took as the basis of discussion the text of the Convention drawn up by a committee of experts convened by the Secretary-General in accordance with resolution 390 H (XIII) of the Economic and Social Council. This committee met in Geneva from 18 to 28 August 1952, and submitted to the Council a report which contained the draft Convention of the Recovery Abroad of Claims for Maintenance. The Conference considered the draft Convention article by article, referring such articles where necessary to the Working Party and to the Drafting Committee for review.

The Conference adopted unanimously, and opened for signature at the Headquarters of the United Nations, in New York, the Convention on the Recovery Abroad of Maintenance, which is annexed to this Final Act. The Conference also adopted the resolution which is annexed to this Final Act.

At the request of the delegation of Argentina, the following declaration is inserted in this Final Act:

*“As regards article 12:*

“If another Contracting Party should extend the application of the Convention to territories under the sovereignty of the Argentine Republic, such extension will in no way affect the rights of that Republic.

*“As regards article 16:*

“The Argentine Government reserves the right not to apply the procedure provided for in this article to any dispute which concerns, directly or indirectly, the territories mentioned in the declaration made by the said Government with respect to article 12.”

IN WITNESS WHEREOF, the undersigned representatives and observers have signed this Final Act, reserving the position of their respective Governments as regards signature, ratification and accession to the Convention.

DONE at New York, this twentieth day of June, one thousand nine hundred and fifty-six, in one copy, in the Chinese, English, French, Russian and Spanish languages, each text being equally authentic. This Final Act and the Convention annexed thereto shall be deposited with the Secretary-General of the United Nations who shall send certified true copies thereof to Members of the United Nations and to all other States referred to in article 13 of the Convention.

RESOLUTION ADOPTED BY THE UNITED NATIONS  
CONFERENCE ON MAINTENANCE OBLIGATIONS

THE CONFERENCE,

*Considering* that, under article 7 of the Convention on the Recovery Abroad of Maintenance adopted by this Conference, rules are established regarding letters of request for further evidence if provision is made for such letters in the laws of the two Contracting Parties concerned,

*Decides* to request the Secretary-General of the United Nations to prepare and circulate to the States referred to in article 13 of the Convention a list showing the States whose laws provide for letters of request.

CONFERENCE DES NATIONS UNIES  
SUR LES OBLIGATIONS ALIMENTAIRES

ACTE FINAL



*NATIONS UNIES*

1962

**ACTE FINAL DE LA CONFERENCE DES NATIONS UNIES  
SUR LES OBLIGATIONS ALIMENTAIRES**

Par la résolution 572 (XIX) qu'il a adoptée le 17 mai 1955, le Conseil économique et social des Nations Unies a décidé de convoquer une conférence de plénipotentiaires pour achever la rédaction de la Convention sur la poursuite à l'étranger des actions alimentaires et pour signer cette Convention.

Conformément aux dispositions de cette résolution, le Secrétaire général a invité à la Conférence tous les Etats Membres des Nations Unies, ceux des Etats non membres de l'Organisation des Nations Unies qui sont membres d'une institution spécialisée, les institutions spécialisées compétentes qui sont rattachées à l'Organisation des Nations Unies, les organisations non gouvernementales intéressées qui sont dotées du statut consultatif auprès du Conseil, la Conférence de droit international privé de La Haye et l'Institut international pour l'unification du droit privé.

La Conférence s'est réunie au Siège de l'Organisation des Nations Unies à New-York, du 29 mai au 20 juin 1956.

Les Gouvernements des trente-deux Etats suivants étaient représentés par des délégations:

Afghanistan	Colombie
Argentine	Corée
Autriche	Costa-Rica
Belgique	Cuba
Bolivie	Danemark
Cambodge	Equateur
Ceylan	France
Chine	Grèce
Cité du Vatican	Iran

Israël	République
Italie	Dominicaine
Japon	République fédérale
Mexique	d'Allemagne
Monaco	Salvador
Norvège	Suède
Pays-Bas	Uruguay
Philippines	Yougoslavie

Les Gouvernements des neuf Etats suivants étaient représentés à la Conférence par des observateurs:

Canada	Suisse
Guatemala	Tchécoslovaquie
Liban	Turquie
Pérou	Venezuela
Royaume-Uni	

Les organisations suivantes ont participé à la Conférence sans droit de vote:

*Institutions spécialisées:*

Organisation internationale du Travail;

*Organisations intergouvernementales:*

Comité intergouvernemental pour les migrations européennes,

Institut international pour l'unification du droit privé;

*Organisations non gouvernementales dotées du statut consultatif auprès du Conseil économique et social:*

*Catégorie A:*

Confédération internationale des syndicats libres,

Confédération internationale des syndicats chrétiens,

Fédération syndicale mondiale;

*Catégorie B et Registre:*

Union catholique internationale de service social,

Commission des Eglises pour les affaires internationales,

Comité de coordination d'organisations juives,

Commission internationale catholique pour les migrations,

Conférence internationale des charités catholiques,

Conseil international des femmes,

Fédération internationale des amies de la jeune fille,

Fédération internationale des femmes diplômées des universités,

Fédération internationale des femmes juristes,

Service social international,

Union internationale de protection de l'enfance,

Comité de liaison des grandes associations internationales féminines,

Pan Pacific South-East Asia Women's Association,

Armée du salut,

Alliance universelle des unions chrétiennes de jeunes gens,

Congrès juif mondial,

Union mondiale des organisations féminines catholiques,

Alliance universelle des unions chrétiennes de jeunes filles.

Sir Senerat Gunewardene (Ceylan) a été élu président par la Conférence; le Contre-Amiral A. O. Olivieri (Argentine) et le Dr Mario Matteucci (Italie) ont été élus vice-présidents.

La Conférence a créé un Groupe de travail composé des représentants de la République fédérale d'Allemagne, de la Chine, de la Colombie, de la France, d'Israël, de l'Italie, du Japon, des Pays-Bas, du Salvador, de la Suède, de l'observateur du Canada et des autres représentants assistant à la Conférence qui désiraient participer aux travaux de ce Groupe de travail. Au cours de ces séances, le Groupe de travail a élu M. Matteucci (Italie), Mme Kraemer-Bach (France), M. Haim Cohn (Israël) et M. Miguel Urquíá (Salvador) pour assumer par roulement la présidence lors de l'examen des divers articles de la Convention renvoyés au Groupe de travail par la Conférence.

La Conférence a également créé un Comité de rédaction, composé des représentants de la France, d'Israël, du Salvador et de l'observateur du Canada, ainsi qu'un Comité de vérification des pouvoirs composé du président et des deux vice-présidents de la Conférence.

La Conférence a pris pour base de discussion le texte de la Convention rédigée par un Comité d'experts convoqué par le Secrétaire général conformément à la résolution 390 H (XIII) du Conseil économique et social. Le Comité s'est réuni à Genève du 18 au 28 août 1952 et a soumis au Conseil un rapport contenant le projet de convention sur la poursuite à l'étranger des actions alimentaires. La Conférence a examiné le projet de convention article par article et a renvoyé, pour révision, certains articles au Groupe de travail et au Comité de rédaction.

La Conférence a adopté à l'unanimité et ouvert à la signature au Siège de l'Organisation des Nations Unies, à New-York, la Convention sur le recouvrement d'aliments à l'étranger qui est jointe en annexe au présent Acte final. La Conférence a également adopté la résolution qui est jointe en annexe au présent Acte final.

A la demande de la délégation de l'Argentine, la déclaration suivante est insérée dans le présent Acte final:

*“En ce qui concerne l'article 12:*

“Au cas où une autre Partie contractante étendrait l'application de la Convention à des territoires relevant de la souveraineté de la République Argentine, cette extension ne portera en rien atteinte aux droits de cette dernière.

*“En ce qui concerne l'article 16:*

“Le Gouvernement argentin se réserve le droit de soustraire à la procédure indiquée dans cet article tout différend concernant, directement ou indirectement, les territoires mentionnés dans la déclaration qu'il a faite à propos de l'article 12.”

EN FOI DE QUOI, les représentants et observateurs soussignés ont signé le présent Acte final, en réservant la décision de leurs Gouvernements respectifs en ce qui concerne signature, ratification ou adhésion à la Convention.

FAIT à New-York, le vingt juin mil neuf cent cinquante-six, en un seul exemplaire, dans les langues anglaise, chinoise, espagnole, française et russe, chaque texte faisant également foi. Le présent Acte final et la Convention jointe en annexe seront déposés auprès du Secrétaire général des Nations Unies qui en enverra des copies certifiées conformes aux Etats Membres de l'Organisation des Nations Unies et à tous les autres Etats visés à l'article 13 de la Convention.

RESOLUTION ADOPTEE PAR LA CONFERENCE DES NATIONS  
UNIES SUR LES OBLIGATIONS ALIMENTAIRES

LA CONFÉRENCE,

*Considérant* que l'article 7 de la Convention qu'elle a adoptée sur le recouvrement des aliments à l'étranger énonce les dispositions applicables aux commissions rogatoires destinées à obtenir des preuves supplémentaires dans les cas où la loi des deux Parties contractantes intéressées admet ces commissions,

*Décide* de prier le Secrétaire général des Nations Unies de dresser la liste des Etats dont la loi admet les commissions rogatoires, et de la communiquer aux Etats visés à l'article 13 de la Convention.

# 聯合國瞻養義務會議

## 歲事文件



聯合國  
一九六二

## 聯合國贍養義務會議

### 歲事文件

聯合國經濟暨社會理事會，於一九五五年五月十七日通過決議案五七二(十九)，決定召開全權代表會議擬定及簽署自國外獲取贍養權利公約。

祕書長依照該決議案之規定，邀請聯合國各會員國，為任何專門機關會員國之非聯合國會員各國，與聯合國建立關係之各有關專門機關，向理事會取得諮商地位之各有關非政府組織，海牙國際私法會議及國際統一私法學社，參加本會議。

本會議自一九五六年五月二十九日至六月二十日在紐約聯合國會所舉行：

下列三十二國政府派遣代表團出席：

阿富汗	德意志聯邦共和國
阿根廷	希臘
奧地利	伊朗
比利時	以色列
玻利維亞	義大利
高棉	日本
錫蘭	韓國
中國	墨西哥
哥倫比亞	摩納哥
哥斯大黎加	荷蘭
古巴	那威
丹麥	菲律賓
多明尼加共和國	瑞典
厄瓜多	烏拉圭
薩爾瓦多	梵諦岡
法蘭西	南斯拉夫

下列九國政府派遣觀察員出席本會議：

加拿大	瓜地馬拉
捷克斯拉夫	黎巴嫩

祕魯	聯合王國
瑞士	委內瑞拉
土耳其	

下列各組織參加本會議，但無投票權：

專門機關：

國際勞工組織

政府間組織：

政府間歐洲移民事宜委員會

國際統一私法學社

與經濟暨社會理事會有諮商關係之非政府組織：

甲類組織：

國際自由工會聯合會  
國際基督教工會聯合會  
世界工會聯合會

乙類組織及登記組織：

國際天主教社會服務聯盟  
教會國際問題委員會  
猶太組織協調委員會  
國際天主教移民委員會  
國際天主教慈善事業會議  
國際婦女評議會  
國際青年婦女之友聯合會  
國際大學婦女聯合會  
國際女律師聯合會  
國際社會服務社  
國際兒童福利聯盟  
國際婦女組織聯絡委員會  
汎太平洋東南亞婦女協會  
救世軍  
基督教青年會世界聯合會  
世界猶太協會



世界天主教婦女組織同盟  
世界基督教女青年會

本會議選舉錫蘭代表古納華亭爵士 (Sir Senerat Gunewardene) 爲主席，阿根廷代表渥利維利海軍少將閣下 (H. E. Rear Admiral A. O. Olivieri) 及義大利代表馬特烏祺博士 (Dr. Mario Matteucci) 爲副主席。

本會議設一工作組，由中國、哥倫比亞、薩爾瓦多、德意志聯邦共和國、法蘭西、以色列、義大利、日本、荷蘭、瑞典、各國代表，加拿大觀察員以及願在工作組參加審議之其他出席本會議代表組成。工作組舉行會議期間選舉義大利代表馬特烏祺博士，法蘭西代表克雷麥巴赫夫人 (Mme. Kraemer-Bach)，以色列代表戈亨先生 (Mr. Haim Cohn) 及薩爾瓦多代表烏基雅博士閣下 (H. E. Dr. Miguel Urquia)，於討論本會議交付工作組審查之本公約各條款時，輪流擔任主席。

本會議另設一起草委員會，由薩爾瓦多、法蘭西、以色列各國代表，及加拿大觀察員組成；又設一全權證書審查委員會，由主席及兩副主席組成。

本會議採用祕書長依經濟暨社會理事會決議案三九〇 H (十三) 召開之專家委員會所擬就之公約草案爲討論基礎。該委員會於一九五二年八月十八日至二十八日在日內瓦舉行會議

並向理事會提送報告書一，件內載自國外獲取贍養權利公約草案。本會議經將公約草案逐條予以審議，並將有審查必要之各條款交付工作組及起草委員會審查。

附載於本歲事文件之自國外獲取贍養公約，業經本會議全體一致通過，聽由各國在紐約聯合國會所簽署。本會議並通過決議案一項，亦經附載於本歲事文件。

經阿根廷代表團請求，下列聲明載入本歲事文件：

“關於第十二條，如締約另一方將本公約之適用推廣至主權屬於阿根廷共和國之領土時，此項推廣不得影響阿根廷之權利。

“關於第十六條，阿根廷政府對於任何爭端與就第十二條所作聲明中述及之領土直接或間接有關者，保留其不依本條所訂程序提交之權利。”

爲此，下列代表及觀察員簽署本歲事文件，以昭信守；仍保留各該國政府對公約簽署、批准或加入之立場。

公曆一千九百五十六年六月二十日，訂於紐約，中、英、法、俄、西文一本，各文同一作準。本歲事文件及附載之公約應交聯合國祕書長存放，並應由祕書長將其正式副本分送聯合國各會員國及公約第十三條所稱之所有其他各國。

## 聯合國贍養義務會議 所通過之決議案

### 本會議

鑒於本會議所通過之自國外獲取贍養公約第七條，對於有關之締約兩方法律中均有囑託書之規定時，關於再蒐集證據之囑託書，已訂有規則。

議決請聯合國祕書長，就法律中有囑託書規定之各國，編製名單，分送公約第十三條所稱各國。

**КОНФЕРЕНЦИЯ  
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ  
ПО ВОПРОСУ ОБ АЛИМЕНТНЫХ ОБЯЗАТЕЛЬСТВАХ**

**ЗАКЛЮЧИТЕЛЬНЫЙ АКТ**



*ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ*

*1962*

**ЗАКЛЮЧИТЕЛЬНЫЙ АКТ  
КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ  
ПО ВОПРОСУ ОБ АЛИМЕНТНЫХ ОБЯЗАТЕЛЬСТВАХ**

Экономический и Социальный Совет Организации Объединенных Наций резолюцией 572 (XIX), которая была принята 17 мая 1955 года, постановил созвать Конференцию полномочных представителей для завершения составления и для подписания конвенции о признании и исполнении за границей алиментных обязательств.

В соответствии с постановлениями указанной резолюции Генеральный Секретарь пригласил на эту Конференцию все государства-члены Организации Объединенных Наций, те не состоящие членами Организации Объединенных Наций государства, которые являются членами какого-либо из специализированных учреждений, заинтересованные специализированные учреждения, которые поставлены в связь с Организацией Объединенных Наций, заинтересованные неправительственные организации, имеющие консультативный статус при Совете, Гаагскую конференцию по частному международному праву и Международный институт унификации частного права.

Конференция собралась в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке и продолжалась с 29 мая по 20 июня 1956 года.

Правительства следующих тридцати двух государств были представлены делегациями:

Австрии	Израиля
Аргентины	Ирана
Афганистана	Италии
Бельгии	Камбоджи
Боливии	Китая
Ватикана	Колумбии
Греции	Кореи
Дании	Коста-Рики
Доминиканской Республики	Кубы
	Мексики

Монако	Филиппин
Нидерландов	Франции
Норвегии	Цейлона
Сальвадора	Швеции
Уругвая	Эквадора
Федеративной Республики	Югославии
Германии	Японии

Правительства следующих девяти государств были представлены на Конференции наблюдателями:

Венесуэлы	Соединенного Королевства
Гватемалы	Турции
Канады	Чехословакии
Ливана	Швейцарии
Перу	

Следующие организации участвовали в Конференции без права голоса:

*Специализированное учреждение:*

Международная организация труда

*Межправительственные организации:*

Международный комитет  
по европейской миграции  
Международный институт унификации  
частного права

*Неправительственные организации,  
имеющие консультативный статус  
при Экономическом и Социальном Совете:*

*Категория А:*

Международная конфедерация свободных  
профессиональных союзов  
Международная федерация христианских  
профессиональных союзов  
Всемирная федерация  
профессиональных союзов

*Категория В и организации, занесенные в реестр:*

Международный католический союз  
социальной помощи

Комиссия церквей  
 по международным делам  
 Координационный совет  
 еврейских организаций  
 Международная католическая комиссия  
 по миграции  
 Международная конференция католических  
 благотворительных учреждений  
 Международный женский союз  
 Международная федерация попечения  
 о молодых женщинах  
 Международная федерация женщин  
 с высшим образованием  
 Международная федерация  
 женщин-юристов  
 Международная социальная помощь  
 Международный союз попечения  
 о детях  
 Международный комитет по связи  
 женских международных организаций  
 Тихоокеанская женская ассоциация  
 Юго-Восточной Азии  
 Армия спасения  
 Всемирное объединение  
 христианских союзов молодых людей  
 Всемирный еврейский конгресс  
 Всемирный союз женских  
 католических организаций  
 Всемирное объединение  
 христианских союзов молодых женщин

Конференция избрала в председатели сэра  
 Сенерата Гуневардене (Цейлон), а в замести-  
 тели председателя — Его Превосходительство  
 контр-адмирала А. О. Оливиери (Аргентина) и  
 д-ра Марио Маттеучи (Италия).

Конференция образовала Рабочую группу, в  
 которую вошли представители Израиля, Ита-  
 лии, Китая, Колумбии, Нидерландов, Сальвадо-  
 ра, Федеративной Республики Германии, Фран-  
 ции, Швеции и Японии, наблюдатель от Канады  
 и те другие присутствовавшие на Конференции  
 представители, которые пожелали участвовать  
 в работе этой группы. На своих заседаниях Ра-  
 бочая группа избрала д-ра Марио Маттеу-  
 чи (Италия), г-жу Крэмер-Баш (Франция),  
 г-на Хаима Кона (Израиль) и Его Превосхо-  
 дительство д-ра Мигеля Уркиа (Сальвадор)  
 для выполнения по очереди обязанностей пред-  
 седателя при обсуждении различных статей

конвенции, которые рассматривались Рабочей  
 группой по поручению Конференции.

Кроме того Конференция образовала Ре-  
 дакционный комитет, в который вошли пред-  
 ставители Израиля, Сальвадора и Франции и  
 наблюдатель от Канады, и Комитет по провер-  
 ке полномочий, в который вошли председатель  
 и оба заместителя председателя Конференции.

Конференция положила в основу обсуждения  
 вопросов текст конвенции, выработанный ко-  
 митетом экспертов, который был образован Ге-  
 неральным Секретарем в соответствии с резо-  
 люцией 390 Н (XIII) Экономического и Соци-  
 ального Совета. Этот комитет работал в Жене-  
 ве с 18 по 28 августа 1952 года и представил  
 Совету доклад, который содержал проект кон-  
 венции об удовлетворении заграницей требо-  
 ваний об алиментах. Конференция рассматри-  
 вала этот проект конвенции постатейно, пере-  
 давая, когда это было необходимо, отдельные  
 статьи в Рабочую группу и в Редакционный ко-  
 митет для пересмотра.

Конференция единогласно приняла, при  
 втором чтении, и открыла для подписания  
 в Центральных учреждениях Организации Объ-  
 единенных Наций в Нью-Йорке Конвенцию о  
 взыскании заграницей алиментов, которая при-  
 лагается к настоящему Заключительному акту.  
 Кроме того Конференция приняла прилагае-  
 мую к настоящему Заключительному акту ре-  
 золюцию.

По просьбе делегации Аргентины в настоя-  
 щий заключительный акт включается ниже-  
 следующее заявление:

*«В отношении статьи 12:*

Если какая-либо другая договаривающая-  
 ся сторона распространит применение этой  
 Конвенции на территории, находящиеся под  
 суверенитетом Аргентинской Республики, это  
 никоим образом не отразится на правах по-  
 следней.

*В отношении статьи 16:*

Аргентинское правительство оставляет за  
 собой право не применять предусматривае-  
 мый в этой статье порядок к спорам, имею-  
 щим прямое или косвенное отношение к тер-  
 риториям, упоминаемым в заявлении, которое  
 сделано им в отношении статьи 12».

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО подписавшиеся ниже представители и наблюдатели подписали настоящий Заключительный акт, резервируя позиции своих правительств, по принадлежности, в отношении подписания или ратификации этой Конвенции или присоединения к ней.

СОВЕРШЕНО в Нью-Йорке двадцатого дня июня тысяча девятьсот пятьдесят шестого года в одном экземпляре на английском, испан-

ском, китайском, русском и французском языках, причем все тексты являются равно аутентичными. Настоящий Заключительный акт и прилагаемая к нему Конвенция сдаются на хранение Генеральному Секретарю Организации Объединенных Наций, который препровождает заверенные копии их членам Организации Объединенных Наций и всем другим государствам, упоминаемым в статье 13 этой Конвенции.

**РЕЗОЛЮЦИЯ, ПРИНЯТАЯ КОНФЕРЕНЦИЕЙ  
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ВОПРОСУ  
ОБ АЛИМЕНТНЫХ ОБЯЗАТЕЛЬСТВАХ**

Конференция,

*принимая во внимание, что в статье 7 Конвенции о взыскании за границей алиментов, принятой настоящей Конференцией, устанавливаются правила относительно отдельных требований о дальнейших доказательствах, если такие требования предусматриваются в законах обеих заинтересованных Договаривающихся Сторон,*

*постановляет просить Генерального Секретаря Организации Объединенных Наций составить и разослать государствам, упоминаемым в статье 13 этой Конвенции, список государств, законы которых предусматривают отдельные требования.*

CONFERENCIA DE LAS NACIONES UNIDAS  
SOBRE LA OBLIGACION DE DAR ALIMENTOS

ACTA FINAL



*NACIONES UNIDAS*

*1962*

**ACTA FINAL DE LA CONFERENCIA DE LAS NACIONES UNIDAS  
SOBRE LA OBLIGACION DE DAR ALIMENTOS**

El Consejo Económico y Social de las Naciones Unidas, en virtud de su resolución 572 (XIX) aprobada el 17 de mayo de 1955, decidió convocar una conferencia de plenipotenciarios para terminar la redacción de la Convención sobre la Tramitación en el Extranjero de las Demandas de Prestación de Alimentos, y para la firma de ese instrumento.

De conformidad con lo estipulado en dicha resolución, el Secretario General invitó a la conferencia a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros de las Naciones Unidas que lo son de algunos de los organismos especializados, a los organismos especializados interesados que están vinculados con las Naciones Unidas, a las organizaciones no gubernamentales interesadas que están reconocidas como entidades consultivas por el Consejo, a la Conferencia de Derecho Internacional Privado de La Haya y al Instituto Internacional para la Unificación del Derecho Privado.

La Conferencia se reunió en la Sede de las Naciones Unidas, Nueva York, del 29 de mayo al 20 de junio de 1956.

Estuvieron representados por sus delegaciones los Gobiernos de los treinta y dos Estados siguientes:

Afganistán	Ciudad del Vaticano
Argentina	Colombia
Austria	Corea
Bélgica	Costa Rica
Bolivia	Cuba
Camboja	China
Ceilán	Dinamarca

Ecuador	Mónaco
El Salvador	Noruega
Filipinas	Países Bajos
Francia	República Dominicana
Grecia	República Federal de Alemania
Irán	Suecia
Israel	Uruguay
Italia	Yugoeslavia
Japón	
México	

Estuvieron representados por observadores los Gobiernos de los nueve Estados siguientes:

Canadá	Reino Unido
Checoslovaquia	Suiza
Guatemala	Turquía
Líbano	Venezuela
Perú	

Las siguientes organizaciones participaron en la Conferencia sin derecho a voto:

*Organismos especializados:*

Organización Internacional del Trabajo;

*Organizaciones intergubernamentales:*

Comité Intergubernamental para el Movimiento de Migrantes de Europa,

Instituto Internacional para la Unificación del Derecho Privado;

*Organizaciones no gubernamentales reconocidas como entidades consultivas por el Consejo Económico y Social:*

*Categoría A:*

Confederación Internacional de Organizaciones Sindicales Libres,



Federación Internacional de Sindicatos  
Cristianos,

Federación Sindical Mundial;

*Categoría B y Registro:*

Unión Católica Internacional de Servicio  
Social,

Comisión de las Iglesias para los Asuntos  
Internacionales,

Comité de Coordinación de Organizaciones  
Judías,

Comisión Internacional Católica de Migra-  
ción,

Conferencia Internacional de Obras Cató-  
licas de Caridad,

Consejo Internacional de Mujeres,

Federación Internacional de Amigas de la  
Joven,

Federación Internacional de Mujeres Uni-  
versitarias,

Federación Internacional de Abogadas,

Servicio Social Internacional,

Unión Internacional de Protección a la In-  
fancia,

Comité de Enlace de Organizaciones Feme-  
ninas Internacionales,

Asociación de Mujeres del Pacífico y del  
Asia Sudoriental,

Ejército de Salvación,

Alianza Mundial de las Asociaciones Cris-  
tianas de Jóvenes,

Congreso Judío Mundial,

Unión Mundial de Organizaciones Católicas  
Femeninas,

Asociación Cristiana Mundial de Juventudes  
Femeninas.

La Conferencia eligió como Presidente a Sir  
Senerat Gunewardene, de Ceilán, y como Vice-  
presidentes a Su Excelencia, el Contraalmi-

rante A. O. Olivieri, de la Argentina, y al Dr.  
Mario Matteucci, de Italia.

La Conferencia creó un Grupo de Trabajo  
compuesto de los representantes de Colombia,  
China, El Salvador, Francia, Israel, Italia,  
Japón, Países Bajos, República Federal de  
Alemania, Suecia, del observador del Canadá  
y de los representantes que asistieron a la Con-  
ferencia y expresaron el deseo de participar en  
las deliberaciones del Grupo de Trabajo. En el  
curso de las sesiones celebradas, el Grupo de  
Trabajo eligió al Dr. Mario Matteucci, de Italia,  
a la Sra. de Kraemer-Bach, de Francia, al Sr.  
Haim Cohn, de Israel, y a Su Excelencia, el Dr.  
Miguel Urquía, de El Salvador, para que actua-  
sen rotativamente como presidentes de las  
sesiones en que se trataron los diversos artí-  
culos de la Convención, de conformidad con  
lo solicitado por la Conferencia al Grupo de  
Trabajo.

La Conferencia creó además un Comité de  
Redacción, integrado por los representantes  
de El Salvador, Francia e Israel y por el obser-  
vador del Canadá, y un Comité de Verificación  
de Poderes integrado por el Presidente y por  
los dos Vicepresidentes de la Conferencia.

La Conferencia tomó como base de sus de-  
liberaciones el texto de la Convención prepa-  
rado por el Comité de Expertos reunido por el  
Secretario General con arreglo a la resolución  
390 H (XIII) del Consejo Económico y Social.  
Este Comité se reunió en Ginebra del 18 al 28  
de agosto de 1952, y presentó al Consejo un  
informe en el que figuraba el Proyecto de Con-  
vención sobre la Tramitación en el Extranjero  
de las Demandas de Prestación de Alimentos.  
La Conferencia examinó el proyecto de con-  
vención artículo por artículo y transmitió los  
artículos, en los casos en que ello fué necesario,  
al Grupo de Trabajo y al Comité de Redacción  
para que éstos los examinaran.

La Conferencia aprobó por unanimidad la  
Convención sobre la Obtención de Alimentos

en el Extranjero que figura como anexo a esta Acta Final, y la abrió a la firma en la Sede de las Naciones Unidas en Nueva York. La Conferencia aprobó también la resolución que figura como anexo a esta Acta Final.

A solicitud de la delegación de la Argentina se inserta la siguiente declaración en el Acta Final:

*“Con respecto al artículo 12:*

“Si otra parte contratante extendiera la aplicación de la Convención a territorios que pertenecen a la soberanía de la República Argentina tal extensión en nada afectará sus derechos.

*“Con respecto al artículo 16:*

“El Gobierno argentino se reserva el derecho de no someter al procedimiento indicado en este artículo cualquier contro-

versia directa o indirectamente vinculada a los territorios mencionados en la declaración que formula con respecto al artículo 12.”

EN FE DE LO CUAL, los representantes y observadores infrascritos han firmado esta Acta Final, reservando la posición de sus respectivos Gobiernos en lo que respecta a la firma, ratificación o adhesión a la Convención.

HECHO en Nueva York, a los veinte días del mes de junio de mil novecientos cincuenta y seis, en un ejemplar en lengua china, española, francesa, inglesa y rusa, en el que cada uno de los textos es igualmente auténtico. Esta Acta Final y la Convención a ella adjunta se depositarán en manos del Secretario General de las Naciones Unidas, quien enviará copias de autenticidad certificada a los Estados Miembros de las Naciones Unidas y a todos los demás Estados a que se hace referencia en el artículo 13 de la Convención.

RESOLUCION APROBADA POR LA CONFERENCIA DE LAS  
NACIONES UNIDAS SOBRE LA OBLIGACION  
DE DAR ALIMENTOS

LA CONFERENCIA,

*Considerando* que en el artículo 7 de la Convención sobre la Obtención de Alimentos en el Extranjero se establecen reglas sobre los exhortos necesarios para obtener otras pruebas, siempre que los exhortos se hallen previstos en la legislación de las dos Partes Contratantes interesadas,

*Decide* pedir al Secretario General de las Naciones Unidas que prepare una lista de los Estados cuya legislación prevé los exhortos y la distribuya a los Estados a que se refiere el artículo 13 de la Convención.

FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
За Аргентину:  
POR LA ARGENTINA:

L. H. TETTAMANTI

FOR AUSTRIA:  
POUR L'AUTRICHE:  
奥地利:  
За Австрию:  
POR AUSTRIA:

F. MATSCH

**FOR THE KINGDOM OF BELGIUM:**  
**POUR LE ROYAUME DE BELGIQUE:**  
**比利時王國:**  
**За Королевство Бельгии:**  
**FOR EL REINO DE BÉLGICA:**

**Joseph NISOT**

**FOR BOLIVIA:**  
**POUR LA BOLIVIE:**  
**玻利維亞:**  
**За Боливию:**  
**FOR BOLIVIA:**

**G. QUIROGA GALDO**

**FOR CAMBODIA:**  
**POUR LE CAMBODGE:**  
**高棉:**  
**За Камбоджу:**  
**FOR CAMBOJA:**

**LY CHINLY**

FOR CEYLON:  
POUR CEYLAN:  
錫蘭:  
За Цейлон:  
POR CEILÁN:

R. S. S. GUNewardENE

FOR CHINA:  
POUR LA CHINE:  
中國:  
За Китай:  
POR LA CHINA:

Yu-Chi HSUEN

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥倫比亞:  
За Колумбию:  
POR COLOMBIA:

FOR COSTA RICA:  
POUR LE COSTA-RICA:  
哥斯大黎加:  
За Коста-Рику:  
POR COSTA RICA:

FOR CUBA:  
POUR CUBA:  
古巴:  
За Кубу:  
POR CUBA:

Uldarica MAÑAS  
Silvia SHELTON

FOR DENMARK:  
POUR LE DANEMARK:  
丹麥:  
За ДАНИЮ:  
POR DINAMARCA:

Ernst MEINSTORP

**FOR THE DOMINICAN REPUBLIC:**  
**POUR LA RÉPUBLIQUE DOMINICAINE:**  
**多明尼加共和國:**  
**За Доминиканскую Республику:**  
**FOR LA REPÚBLICA DOMINICANA:**

**R. O. GALVÁN**

**FOR ECUADOR:**  
**POUR L'ÉQUATEUR:**  
**厄瓜多:**  
**За Эквадор:**  
**FOR EL ECUADOR:**

**José V. TRUJILLO**

**FOR EL SALVADOR:**  
**POUR LE SALVADOR:**  
**薩爾瓦多:**  
**За Сальвадор:**  
**FOR EL SALVADOR:**

**M. Rafael URQUÍA**

FOR FRANCE:  
POUR LA FRANCE:  
法蘭西:  
За Францию:  
POR FRANCIA:

Bly. EPINAT

FOR THE FEDERAL REPUBLIC OF GERMANY:  
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:  
德意志聯邦共和國:  
За Федеративную Республику Германии:  
POR LA REPÚBLICA FEDERAL ALEMANA:

Arthur BÜLOW  
Hans H. WALLICHS

FOR GREECE:  
POUR LA GRÈCE:  
希臘:  
За Грецию:  
POR GRECIA:

Christian PALAMAS



**FOR IRAN:**  
**POUR L'IRAN:**  
**伊朗:**  
**За Иран:**  
**FOR IRÁN:**

**M. ANSARI**

**FOR ISRAEL:**  
**POUR ISRAËL:**  
**以色列:**  
**За Израиль:**  
**FOR ISRAEL:**

**H. COHN**

**FOR ITALY:**  
**POUR L'ITALIE:**  
**義大利:**  
**За Италию:**  
**FOR ITALIA:**

**Mario MATTEUCCI**

FOR JAPAN:  
POUR LE JAPON:  
日本:  
За Японию:  
POR EL JAPÓN:

Toshikazu KASE

FOR THE REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE DE CORÉE:  
大韓民國:  
За Корейскую Республику:  
POR LA REPÚBLICA DE COREA:

Ben C. LIMB

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥:  
За Мексику:  
POR MÉXICO:

Luciano JOUBLANC RIVAS

FOR MONACO:  
POUR MONACO:  
摩納哥:  
За Монако:  
POR MÓNACO:

Marcel PALMARO

FOR THE KINGDOM OF THE NETHERLANDS:  
POUR LE ROYAUME DES PAYS-BAS:  
荷蘭王國:  
За Королевство Нидерландов:  
POR EL REINO DE LOS PAÍSES BAJOS:

P. J. DE KANTER  
P. EIJSSEN

FOR THE KINGDOM OF NORWAY:  
POUR LE ROYAUME DE NORVÈGE:  
那威王國:  
За Королевство Норвегии:  
POR EL REINO DE NORUEGA:

Erik DONS

**FOR THE PHILIPPINE REPUBLIC:**  
**POUR LA RÉPUBLIQUE DES PHILIPPINES:**  
**菲律賓共和國:**  
**За Филиппинскую Республику:**  
**FOR LA REPÚBLICA DE FILIPINAS:**

**Mauro MÉNDEZ**

**FOR SWEDEN:**  
**POUR LA SUÈDE:**  
**瑞典:**  
**За Швецию:**  
**FOR SUECIA:**

**Sten RUDHOLM**  
**Folke PERSSON**

**FOR URUGUAY:**  
**POUR L'URUGUAY:**  
**烏拉圭:**  
**За Уругвай:**  
**FOR EL URUGUAY:**

**César MONTERO B.**

**FOR VATICAN CITY:**

**POUR LA CITÉ DU VATICAN:**

**梵諦岡:**

**За Город Ватикан:**

**POR LA CIUDAD DEL VATICANO:**

**Edward E. SWANSTROM**

**Aloysius J. WYCISLO**

**FOR YUGOSLAVIA:**

**POUR LA YOUGOSLAVIE:**

**南斯拉夫:**

**За Югославию:**

**POR YUGOESLAVIA:**

**Aleksandar Bozovic**

OBSERVERS — OBSERVATEURS — 觀察員 — НАБЛЮДАТЕЛИ — OBSERVADORES

FOR CANADA:

POUR LE CANADA:

加拿大:

За Канаду:

POR EL CANADÁ:

Robert E. CURRAN

FOR CZECHOSLOVAKIA:

POUR LA TCHÉCOSLOVAQUIE:

捷克斯洛伐克:

За Чехословакию:

POR CHECOESLOVAQUIA:

FOR GUATEMALA:

POUR LE GUATEMALA:

瓜地馬拉:

За Гватемалу:

POR GUATEMALA:

I. LEMUS DIMAS

FOR LEBANON:  
POUR LE LIBAN:  
黎巴嫩:  
За Ливан:  
POR EL LÍBANO:

FOR PERU:  
POUR LE PÉROU:  
祕魯:  
За Перу:  
POR EL PERÚ:

M. F. MAÚRTUA

FOR SWITZERLAND:  
POUR LA SUISSE:  
瑞士:  
За Швейцарию:  
POR SUIZA:

Jürg ISELIN

**FOR TURKEY:**  
**POUR LA TURQUIE:**  
**土耳其:**  
**За Турцию:**  
**FOR TURQUÍA:**

**FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:**  
**POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:**  
**大不列顛及北愛爾蘭聯合王國:**  
**За Соединенное Королевство Великобритании и Северной Ирландии:**  
**FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:**

**FOR VENEZUELA:**  
**POUR LE VENEZUELA:**  
**委內瑞拉:**  
**За Венесуэлу:**  
**FOR VENEZUELA:**



**THE PRESIDENT OF THE CONFERENCE:**

**LE PRÉSIDENT DE LA CONFÉRENCE:**

**會議主席:**

**Председатель Конференции:**

**EL PRESIDENTE DE LA CONFERENCIA:**

**R. S. S. GUNewardENE**

**FOR THE SECRETARY-GENERAL OF THE UNITED NATIONS:**

**POUR LE SECRÉTAIRE GÉNÉRAL DE L'ORGANISATION DES NATIONS UNIES:**

**聯合國祕書長:**

**За Генерального Секретаря Организации Объединенных Наций:**

**POR EL SECRETARIO GENERAL DE LAS NACIONES UNIDAS:**

**Oscar SCHACHTER**

**THE EXECUTIVE SECRETARY OF THE CONFERENCE:**

**LE SECRÉTAIRE EXÉCUTIF DE LA CONFÉRENCE:**

**會議行政祕書:**

**Исполнительный секретарь Конференции:**

**EL SECRETARIO EJECUTIVO DE LA CONFERENCIA:**

**Paolo CONTINI**



**UNITED NATIONS CONFERENCE  
ON MAINTENANCE OBLIGATIONS**

**CONVENTION ON THE RECOVERY  
ABROAD OF MAINTENANCE**



**UNITED NATIONS  
1962**



# CONVENTION ON THE RECOVERY ABROAD OF MAINTENANCE

## PREAMBLE

*Considering* the urgency of solving the humanitarian problem resulting from the situation of persons in need dependent for their maintenance on persons abroad,

*Considering* that the prosecution or enforcement abroad of claims for maintenance gives rise to serious legal and practical difficulties, and

*Determined* to provide a means to solve such problems and to overcome such difficulties,

*The Contracting Parties have agreed as follows:*

## Article 1

### SCOPE OF THE CONVENTION

1. The purpose of this Convention is to facilitate the recovery of maintenance to which a person, hereinafter referred to as claimant, who is in the territory of one of the Contracting Parties, claims to be entitled from another person, hereinafter referred to as respondent, who is subject to the jurisdiction of another Contracting Party. This purpose shall be effected through the offices of agencies which will hereinafter be referred to as Transmitting and Receiving Agencies.

2. The remedies provided for in this Convention are in addition to, and not in substitution for, any remedies available under municipal or international law.

## Article 2

### DESIGNATION OF AGENCIES

1. Each Contracting Party shall, at the time when the instrument of ratification or accession is deposited, designate one or more judicial or administrative authorities which shall act in its territory as Transmitting Agencies.

2. Each Contracting Party shall, at the time when the instrument of ratification or accession is de-

posited, designate a public or private body which shall act in its territory as Receiving Agency.

3. Each Contracting Party shall promptly communicate to the Secretary-General of the United Nations the designations made under paragraphs 1 and 2 and any changes made in respect thereof.

4. Transmitting and Receiving Agencies may communicate directly with Transmitting and Receiving Agencies of other Contracting Parties.

## Article 3

### APPLICATION TO TRANSMITTING AGENCY

1. Where a claimant is in the territory of one Contracting Party, hereinafter referred to as the State of the claimant, and the respondent is subject to the jurisdiction of another Contracting Party, hereinafter referred to as the State of the respondent, the claimant may make application to a Transmitting Agency in the State of the claimant for the recovery of maintenance from the respondent.

2. Each Contracting Party shall inform the Secretary-General as to the evidence normally required under the law of the State of the Receiving Agency for the proof of maintenance claims, of the manner in which such evidence should be submitted, and of other requirements to be complied with under such law.

3. The application shall be accompanied by all relevant documents, including, where necessary, a power of attorney authorizing the Receiving Agency to act, or to appoint some other person to act, on behalf of the claimant. It shall also be accompanied by a photograph of the claimant and, where available, a photograph of the respondent.

4. The Transmitting Agency shall take all reasonable steps to ensure that the requirements of the law of the State of the Receiving Agency are complied with; and, subject to the requirements of such law, the application shall include:

(a) the full name, address, date of birth, nationality, and occupation of the claimant, and the name and address of any legal representative of the claimant;

(b) the full name of the respondent, and, so far as known to the claimant, his addresses during the preceding five years, date of birth, nationality, and occupation;

(c) particulars of the grounds upon which the claim is based and of the relief sought, and any other relevant information such as the financial and family circumstances of the claimant and the respondent.

#### *Article 4*

##### TRANSMISSION OF DOCUMENTS

1. The Transmitting Agency shall transmit the documents to the Receiving Agency of the State of the respondent, unless satisfied that the application is not made in good faith.

2. Before transmitting such documents, the Transmitting Agency shall satisfy itself that they are regular as to form, in accordance with the law of the State of the claimant.

3. The Transmitting Agency may express to the Receiving Agency an opinion as to the merits of the case and may recommend that free legal aid and exemption from costs be given to the claimant.

#### *Article 5*

##### TRANSMISSION OF JUDGEMENTS AND OTHER JUDICIAL ACTS

1. The Transmitting Agency shall, at the request of the claimant, transmit, under the provisions of article 4, any order, final or provisional, and any other judicial act, obtained by the claimant for the payment of maintenance in a competent tribunal of any of the Contracting Parties, and, where necessary and possible, the record of the proceedings in which such order was made.

2. The orders and judicial acts referred to in the preceding paragraph may be transmitted in substitution for or in addition to the documents mentioned in article 3.

3. Proceedings under article 6 may include, in accordance with the law of the State of the respondent, exequatur or registration proceedings or an

action based upon the act transmitted under paragraph 1.

#### *Article 6*

##### FUNCTIONS OF THE RECEIVING AGENCY

1. The Receiving Agency shall, subject always to the authority given by the claimant, take, on behalf of the claimant, all appropriate steps for the recovery of maintenance, including the settlement of the claim and, where necessary, the institution and prosecution of an action for maintenance and the execution of any order or other judicial act for the payment of maintenance.

2. The Receiving Agency shall keep the Transmitting Agency currently informed. If it is unable to act, it shall inform the Transmitting Agency of its reasons and return the documents.

3. Notwithstanding anything in this Convention, the law applicable in the determination of all questions arising in any such action or proceedings shall be the law of the State of the respondent, including its private international law.

#### *Article 7*

##### LETTERS OF REQUEST

If provision is made for letters of request in the laws of the two Contracting Parties concerned, the following rules shall apply:

(a) A tribunal hearing an action for maintenance may address letters of request for further evidence, documentary or otherwise, either to the competent tribunal of the other Contracting Party or to any other authority or institution designated by the other Contracting Party in whose territory the request is to be executed.

(b) In order that the parties may attend or be represented, the requested authority shall give notice of the date on which and the place at which the proceedings requested are to take place to the Receiving Agency and the Transmitting Agency concerned, and to the respondent.

(c) Letters of request shall be executed with all convenient speed; in the event of such letters of request not being executed within four months from the receipt of the letters by the requested authority, the reasons for such non-execution or for such delay shall be communicated to the requesting authority.

(d) The execution of letters of request shall not give rise to reimbursement of fees or costs of any kind whatsoever.

(e) Execution of letters of request may only be refused:

- (1) If the authenticity of the letters is not established;
- (2) If the Contracting Party in whose territory the letters are to be executed deems that its sovereignty or safety would be compromised thereby.

#### *Article 8*

##### VARIATION OF ORDERS

The provisions of this Convention apply also to applications for the variation of maintenance orders.

#### *Article 9*

##### EXEMPTIONS AND FACILITIES

1. In proceedings under this Convention, claimants shall be accorded equal treatment and the same exemptions in the payment of costs and charges as are given to residents or nationals of the State where the proceedings are pending.

2. Claimants shall not be required, because of their status as aliens or non-residents, to furnish any bond or make any payment or deposit as security for costs or otherwise.

3. Transmitting and Receiving Agencies shall not charge any fees in respect of services rendered under this Convention.

#### *Article 10*

##### TRANSFER OF FUNDS

A Contracting Party, under whose law the transfer of funds abroad is restricted, shall accord the highest priority to the transfer of funds payable as maintenance or to cover expenses in respect of proceedings under this Convention.

#### *Article 11*

##### FEDERAL STATE CLAUSE

In the case of a Federal or non-unitary State, the following provisions shall apply:

(a) With respect to those articles of this Con-

vention that come within the legislative jurisdiction of the federal legislative authority, the obligations of the Federal Government shall to this extent be the same as those of Parties which are not Federal States;

(b) With respect to those articles of this Convention that come within the legislative jurisdiction of constituent States, provinces or cantons which are not, under the constitutional system of the Federation, bound to take legislative action, the Federal Government shall bring such articles with a favourable recommendation to the notice of the appropriate authorities of States, provinces or cantons at the earliest possible moment;

(c) A Federal State Party to this Convention shall, at the request of any other Contracting Party transmitted through the Secretary-General, supply a statement of the law and practice of the Federation and its constituent units in regard to any particular provision of the Convention, showing the extent to which effect has been given to that provision by legislative or other action.

#### *Article 12*

##### TERRITORIAL APPLICATION

The provisions of this Convention shall extend or be applicable equally to all non-self-governing, trust or other territories for the international relations of which a Contracting Party is responsible, unless the latter, on ratifying or acceding to this Convention, has given notice that the Convention shall not apply to any one or more of such territories. Any Contracting Party making such a declaration may, at any time thereafter, by notification to the Secretary-General, extend the application of the Convention to any or all of such territories.

#### *Article 13*

##### SIGNATURE, RATIFICATION AND ACCESSION

1. This Convention shall be open for signature until 31 December 1956 on behalf of any Member of the United Nations, any non-member State which is a Party to the Statute of the International Court of Justice, or member of a specialized agency, and any other non-member State which has been invited by the Economic and Social Council to become a Party to the Convention.

2. This Convention shall be ratified. The instruments of ratification shall be deposited with the Secretary-General.

3. This Convention may be acceded to at any time on behalf of any of the States referred to in paragraph 1 of this article. The instruments of accession shall be deposited with the Secretary-General.

#### *Article 14*

##### ENTRY INTO FORCE

1. This Convention shall come into force on the thirtieth day following the date of deposit of the third instrument of ratification or accession in accordance with article 13.

2. For each State ratifying or acceding to the Convention after the deposit of the third instrument of ratification or accession, the Convention shall enter into force on the thirtieth day following the date of the deposit by such State of its instrument of ratification or accession.

#### *Article 15*

##### DENUNCIATION

1. Any Contracting Party may denounce this Convention by notification to the Secretary-General. Such denunciation may also apply to some or all of the territories mentioned in Article 12.

2. Denunciation shall take effect one year after the date of receipt of the notification by the Secretary-General, except that it shall not prejudice cases pending at the time it becomes effective.

#### *Article 16*

##### SETTLEMENT OF DISPUTES

If a dispute should arise between Contracting Parties relating to the interpretation or application of this Convention, and if such dispute has not been settled by other means, it shall be referred to the International Court of Justice. The dispute shall be brought before the Court either by the notification of a special agreement or by a unilateral application of one of the parties to the dispute.

#### *Article 17*

##### RESERVATIONS

1. In the event that any State submits a reserva-

tion to any of the articles of this Convention at the time of ratification or accession, the Secretary-General shall communicate the text of the reservation to all States which are Parties to this Convention, and to the other States referred to in article 13. Any Contracting Party which objects to the reservation may, within a period of ninety days from the date of the communication, notify the Secretary-General that it does not accept it, and the Convention shall not then enter into force as between the objecting State and the State making the reservation. Any State thereafter acceding may make such notification at the time of its accession.

2. A Contracting Party may at any time withdraw a reservation previously made and shall notify the Secretary-General of such withdrawal.

#### *Article 18*

##### RECIPROCITY

A Contracting Party shall not be entitled to avail itself of this Convention against other Contracting Parties except to the extent that it is itself bound by the Convention.

#### *Article 19*

##### NOTIFICATIONS BY THE SECRETARY-GENERAL

1. The Secretary-General shall inform all Members of the United Nations and the non-member States referred to in article 13:

(a) of communications under paragraph 3 of article 2;

(b) of information received under paragraph 2 of article 3;

(c) of declarations and notifications made under article 12;

(d) of signatures, ratifications and accessions under article 13;

(e) of the date on which the Convention has entered into force under paragraph 1 of article 14;

(f) of denunciations made under paragraph 1 of article 15;

(g) of reservations and notifications made under article 17.



2. The Secretary-General shall also inform all Contracting Parties of requests for revision and replies thereto received under article 20.

*Article 20*

REVISION

1. Any Contracting Party may request revision of this Convention at any time by a notification addressed to the Secretary-General.

2. The Secretary-General shall transmit the notification to each Contracting Party with a request that such Contracting Party reply within four months

whether it desires the convening of a Conference to consider the proposed revision. If a majority of the Contracting Parties favour the convening of a Conference it shall be convened by the Secretary-General.

*Article 21*

LANGUAGES AND DEPOSIT OF CONVENTION

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General, who shall transmit certified true copies thereof to all States referred to in article 13.



CONFERENCE DES NATIONS UNIES  
SUR LES OBLIGATIONS ALIMENTAIRES

CONVENTION SUR LE RECOUVREMENT  
DES ALIMENTS A L'ETRANGER



*NATIONS UNIES*  
*1962*



# CONVENTION SUR LE RECOUVREMENT DES ALIMENTS A L'ETRANGER

## PRÉAMBULE

*Considérant* l'urgence de la solution du problème humanitaire qui se pose pour les personnes dans le besoin dont le soutien légal se trouve à l'étranger,

*Considérant* que la poursuite des actions alimentaires ou l'exécution des décisions à l'étranger donne lieu à de graves difficultés légales et pratiques,

*Décidées* à prévoir les moyens permettant de résoudre ces problèmes et de surmonter ces difficultés,

*Les Parties contractantes sont convenues de ce qui suit:*

### *Article premier*

#### OBJET DE LA CONVENTION

1. La présente Convention a pour objet de faciliter à une personne, désignée ci-après comme créancier, qui se trouve sur le territoire d'une des Parties contractantes, le recouvrement d'aliments auxquels elle prétend avoir droit de la part d'une personne, désignée ci-après comme débiteur, qui est sous la juridiction d'une autre Partie contractante. Les organismes qui seront utilisés à cet effet sont désignés ci-après comme Autorités expéditrices et Institutions intermédiaires.

2. Les voies de droit prévues à la présente Convention complètent, sans les remplacer, toutes autres voies de droit existantes en droit interne ou en droit international.

### *Article 2*

#### DÉSIGNATION DES INSTITUTIONS

1. Chaque Partie contractante désigne, au moment du dépôt de l'instrument de ratification ou d'adhésion, une ou plusieurs autorités administratives ou judiciaires qui exerceront sur son territoire les fonctions d'Autorités expéditrices.

2. Chaque Partie contractante désigne, au moment du dépôt de l'instrument de ratification ou d'adhésion, un organisme public ou privé qui exer-

cera sur son territoire les fonctions d'Institution intermédiaire.

3. Chaque Partie contractante communique sans retard au Secrétaire général des Nations Unies les désignations faites en application des paragraphes 1 et 2 et toute modification qui surviendrait à cet égard.

4. Les Autorités expéditrices et les Institutions intermédiaires peuvent entrer directement en rapport avec les Autorités expéditrices et les Institutions intermédiaires des autres Parties contractantes.

### *Article 3*

#### PRÉSENTATION DE LA DEMANDE À L'AUTORITÉ EXPÉDITRICE

1. Lorsqu'un créancier se trouve sur le territoire d'une Partie contractante, désignée ci-après comme l'Etat du créancier, et que le débiteur se trouve sous la juridiction d'une autre Partie contractante, désignée ci-après comme l'Etat du débiteur, le premier peut adresser une demande à une Autorité expéditrice de l'Etat où il se trouve pour obtenir des aliments de la part du débiteur.

2. Chaque Partie contractante informe le Secrétaire général des éléments de preuve normalement exigés à l'appui des demandes alimentaires par la loi de l'Etat de l'Institution intermédiaire, des conditions dans lesquelles ceux-ci doivent être fournis pour être recevables et des autres conditions fixées par cette loi.

3. La demande doit être accompagnée de tous les documents pertinents et notamment, le cas échéant, d'une procuration qui autorise l'Institution intermédiaire à agir au nom du créancier ou à désigner une personne habilitée à agir au nom du créancier; elle sera également accompagnée d'une photographie du créancier et, si possible, d'une photographie du débiteur.

4. L'Autorité expéditrice prend toutes les mesures possibles pour que les exigences de la loi de

l'Etat de l'Institution intermédiaire soient respectées; sous réserve des dispositions de cette loi, la demande comprend les renseignements suivants:

a) Les nom et prénoms, adresse, date de naissance, nationalité et profession du créancier ainsi que, le cas échéant, les nom et adresse de son représentant légal;

b) Les nom et prénoms du débiteur et, dans la mesure où le créancier en a connaissance, ses adresses successives pendant les cinq dernières années, sa date de naissance, sa nationalité et sa profession;

c) Un exposé détaillé des motifs sur lesquels est fondée la demande, l'objet de celle-ci et tout autre renseignement pertinent touchant notamment les ressources et la situation de famille du créancier et du débiteur.

#### *Article 4*

##### TRANSMISSION DU DOSSIER

1. L'Autorité expéditrice transmet le dossier à l'Institution intermédiaire désignée par l'Etat du débiteur à moins qu'elle ne considère la demande comme téméraire.

2. Avant de transmettre le dossier, l'Autorité expéditrice s'assure que les pièces à fournir sont, d'après la loi de l'Etat du créancier, en bonne et due forme.

3. L'Autorité expéditrice peut faire part à l'Institution intermédiaire de son opinion sur le bien-fondé de la demande et recommander que le créancier bénéficie de l'assistance judiciaire et de l'exemption des frais.

#### *Article 5*

##### TRANSMISSION DES JUGEMENTS ET AUTRES ACTES JUDICIAIRES

1. L'Autorité expéditrice transmet, à la demande du créancier et conformément aux dispositions de l'article 4, toute décision provisoire ou définitive ou tout autre acte judiciaire d'ordre alimentaire intervenus en faveur du créancier dans un tribunal compétent de l'une des Parties contractantes, et, s'il est nécessaire et possible, le compte rendu des débats au cours desquels cette décision a été prise.

2. Les décisions et actes judiciaires visés au paragraphe précédent peuvent remplacer ou compléter les pièces mentionnées à l'article 3.

3. La procédure prévue à l'article 6 peut être, selon la loi de l'Etat du débiteur, soit une procédure d'exequatur ou d'enregistrement, soit une nouvelle action fondée sur la décision transmise en vertu des dispositions du paragraphe 1.

#### *Article 6*

##### FONCTIONS DE L'INSTITUTION INTERMÉDIAIRE

1. Agissant dans les limites des pouvoirs conférés par le créancier, l'Institution intermédiaire prend, au nom du créancier, toutes mesures propres à assurer le recouvrement des aliments. Notamment, elle transige et, lorsque cela est nécessaire, elle intente et poursuit une action alimentaire et fait exécuter tout jugement, ordonnance ou autre acte judiciaire.

2. L'Institution intermédiaire tient l'Autorité expéditrice au courant. Si elle ne peut agir, elle en donne les raisons et renvoie le dossier à l'Autorité expéditrice.

3. Nonobstant toute disposition de la présente Convention, la loi régissant lesdites actions et toutes questions connexes est la loi de l'Etat du débiteur, notamment en matière de droit international privé.

#### *Article 7*

##### COMMISSIONS ROGATOIRES

Au cas où la loi des deux Parties contractantes intéressées admet des commissions rogatoires, les dispositions suivantes sont applicables:

a) Le tribunal saisi de l'action alimentaire pourra, pour obtenir des documents ou d'autres preuves, demander l'exécution d'une commission rogatoire soit au tribunal compétent de l'autre Partie contractante, soit à toute autre autorité ou institution désignée par la Partie contractante où la commission doit être exécutée.

b) Afin que les Parties puissent y assister ou s'y faire représenter, l'autorité requise est obligée d'informer l'Autorité expéditrice et l'Institution intermédiaire intéressées, ainsi que le débiteur, de la date et du lieu où il sera procédé à la mesure sollicitée.

c) La commission rogatoire doit être exécutée avec toute la diligence voulue; si elle n'est pas exécutée dans un délai de quatre mois à partir du moment de la réception de la commission par l'autorité requise, l'autorité requérante devra être informée des raisons de la non-exécution ou du retard.

d) L'exécution de la commission rogatoire ne pourra donner lieu au remboursement de taxes ou de frais de quelque nature que ce soit.

e) L'exécution de la commission rogatoire ne pourra être refusée que:

1. Si l'authenticité du document n'est pas établie;
2. Si la Partie contractante sur le territoire de laquelle l'exécution devait avoir lieu la juge de nature à porter atteinte à sa souveraineté ou à sa sécurité.

### Article 8

#### MODIFICATION DES DÉCISIONS JUDICIAIRES

Les dispositions de la présente Convention sont également applicables aux demandes tendant à la modification des décisions judiciaires rendues en matière d'obligations alimentaires.

### Article 9

#### EXEMPTIONS ET FACILITÉS

1. Dans les procédures régies par la présente Convention, les créanciers bénéficient du traitement et des exemptions de frais et dépens accordés aux créanciers qui résident dans l'Etat où l'action est intentée ou qui en sont ressortissants.

2. Les créanciers étrangers ou non résidents ne peuvent être tenus de fournir une caution *judicatum solvi*, ni de faire aucun autre versement ou dépôt.

3. Aucune rémunération ne peut être perçue par les Autorités expéditrices et les Institutions intermédiaires pour les services qu'elles rendent conformément aux dispositions de la présente Convention.

### Article 10

#### TRANSFERTS DE FONDS

Les Parties contractantes dont la loi impose des restrictions aux transferts de fonds à l'étranger

accorderont la priorité la plus élevée aux transferts de fonds destinés à être versés comme aliments ou à couvrir des frais encourus pour toute action en justice régie par la présente Convention.

### Article 11

#### CLAUSE FÉDÉRALE

Dans le cas d'un Etat fédératif ou non unitaire, les dispositions ci-après s'appliqueront:

a) En ce qui concerne les articles de la présente Convention dont la mise en œuvre relève de l'action législative du pouvoir législatif fédéral, les obligations du Gouvernement fédéral seront, dans cette mesure, les mêmes que celles des Parties qui ne sont pas des Etats fédératifs;

b) En ce qui concerne les articles de la présente Convention dont l'application relève de l'action législative de chacun des Etats, provinces ou cantons constituants, qui ne sont pas, en vertu du système constitutionnel de la Fédération, tenus de prendre des mesures législatives, le Gouvernement fédéral portera le plus tôt possible, et avec son avis favorable, lesdits articles à la connaissance des autorités compétentes des Etats, provinces ou cantons.

c) Un Etat fédératif Partie à la présente Convention communiquera, à la demande de toute autre Partie contractante qui lui aura été transmise par le Secrétaire général, un exposé de la législation et des pratiques en vigueur dans la Fédération et ses unités constituantes en ce qui concerne telle ou telle disposition de la Convention indiquant la mesure dans laquelle effet a été donné, par une action législative ou autre, à ladite disposition.

### Article 12

#### APPLICATION TERRITORIALE

Les dispositions de la présente Convention s'étendent ou s'appliquent, dans les mêmes conditions, aux territoires non autonomes, sous tutelle ou à tout territoire dont une Partie contractante assure les relations internationales, à moins que ladite Partie contractante, en ratifiant la présente Convention ou en y adhérant, ne déclare que la Convention ne s'appliquera pas à tel ou tel de ces territoires. Toute Partie contractante qui aura fait cette déclaration pourra ultérieurement, à tout moment, par notifica-

tion adressée au Secrétaire général, étendre l'application de la Convention aux territoires ainsi exclus ou à l'un quelconque d'entre eux.

### *Article 13*

#### SIGNATURE, RATIFICATION ET ADHÉSION

1. La présente Convention sera ouverte jusqu'au 31 décembre 1956 à la signature de tout Etat Membre de l'Organisation des Nations Unies, de tout Etat non membre qui est Partie au Statut de la Cour internationale de Justice ou membre d'une institution spécialisée, ainsi que de tout autre Etat non membre invité par le Conseil économique et social à devenir Partie à la Convention.

2. La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général.

3. Tout Etat mentionné au paragraphe 1 du présent article pourra, à tout moment, adhérer à la présente Convention. Les instruments d'adhésion seront déposés auprès du Secrétaire général.

### *Article 14*

#### ENTRÉE EN VIGUEUR

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt du troisième instrument de ratification ou d'adhésion, effectué conformément aux dispositions de l'article 13.

2. A l'égard de chacun des Etats qui la ratifiera ou y adhérera après le dépôt du troisième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour qui suivra la date du dépôt par cet Etat de son instrument de ratification ou d'adhésion.

### *Article 15*

#### DÉNONCIATION

1. Toute Partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général. La dénonciation pourra également s'appliquer à l'un quelconque ou à l'ensemble des territoires mentionnés à l'article 12.

2. La dénonciation prendra effet un an après la date à laquelle la notification sera parvenue au Secrétaire général, étant entendu qu'elle ne s'appli-

quera pas aux affaires en cours au moment où elle prendra effet.

### *Article 16*

#### RÈGLEMENT DES DIFFÉRENDS

S'il s'élève entre Parties contractantes un différend relatif à l'interprétation ou à l'application de la présente Convention, et si ce différend n'a pas été réglé par d'autres voies, il est porté devant la Cour internationale de Justice. Celle-ci est saisie soit par la notification d'un accord spécial, soit par la requête de l'une des parties au différend.

### *Article 17*

#### RÉSERVES

1. Si au moment de la signature, de la ratification ou de l'adhésion, un Etat fait une réserve à l'un des articles de la présente Convention, le Secrétaire général communiquera le texte de la réserve à tous les Etats qui sont Parties à cette Convention et aux autres Etats visés à l'article 13. Toute Partie contractante qui n'accepte pas ladite réserve peut, dans un délai de quatre-vingt-dix jours à partir de la date de cette communication, notifier au Secrétaire général qu'elle n'accepte pas la réserve et, dans ce cas, la Convention n'entrera pas en vigueur entre l'Etat qui soulève l'objection et l'Etat auteur de la réserve. Tout Etat qui, par la suite, adhérera à la Convention pourra, au moment de son adhésion, procéder à une notification de ce genre.

2. Une Partie contractante pourra à tout moment retirer une réserve qu'elle aura faite et devra notifier ce retrait au Secrétaire général.

### *Article 18*

#### RÉCIPROCITÉ

Une Partie contractante ne peut se réclamer des dispositions de la présente Convention contre d'autres Parties contractantes que dans la mesure où elle est elle-même liée par la présente Convention.

### *Article 19*

#### NOTIFICATIONS PAR LE SECRÉTAIRE GÉNÉRAL

1. Le Secrétaire général notifiera à tous les Etats Membres des Nations Unies et aux Etats non membres visés à l'article 13:



a) Les communications prévues au paragraphe 3 de l'article 2;

b) Les renseignements fournis conformément aux dispositions du paragraphe 2 de l'article 3;

c) Les déclarations et notifications faites conformément aux dispositions de l'article 12;

d) Les signatures, ratifications et adhésions faites conformément aux dispositions de l'article 13;

e) La date à laquelle la Convention est entrée en vigueur conformément au paragraphe 1 de l'article 14;

f) Les dénonciations faites conformément aux dispositions du paragraphe 1 de l'article 15;

g) Les réserves et notifications faites conformément aux dispositions de l'article 17.

2. Le Secrétaire général notifiera également à toutes les Parties contractantes les demandes de révision et les réponses faites à ces demandes en vertu de l'article 20.

## *Article 20*

### REVISION

1. Toute Partie contractante pourra demander en tout temps par notification adressée au Secrétaire général la révision de la présente Convention.

2. Le Secrétaire général transmettra cette notification à chacune des Parties contractantes en l'invitant à lui faire savoir, dans les quatre mois, si elle est favorable à la réunion d'une conférence qui étudierait la révision proposée. Si la majorité des Parties contractantes répond par l'affirmative, le Secrétaire général convoquera cette conférence.

## *Article 21*

### DÉPÔT DE LA CONVENTION ET LANGUES

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général, qui en fera tenir des copies certifiées conformes à tous les Etats visés à l'article 13.



# 聯合國瞻養義務會議

## 自國外獲取瞻養公約



聯合國  
一九六二



# 自國外獲取贍養公約

## 序 言

### 締約各方

鑒於生活困難之人有賴在國外之人贍養者，其境遇所引起之人道問題，亟待解決；

並鑒於贍養請求之在國外起訴或執行，於法律上及事實上均有嚴重困難；

決定訂立辦法以解決此項問題及克服此項困難；

爰議定條款如下：

### 第一條

#### 公約之範圍

一. 本公約之宗旨，為便利在締約一方領土內之人(以下稱為請求人)，獲取對在締約另一方管轄下之另一人(以下稱為對造人)所主張應受之贍養。此項宗旨應經由以下稱為傳遞機關及收受機關等機關之服務而實現之，

二. 本公約所規定之補救辦法係增益而非替代國內法或國際法上任何既有補救辦法。

### 第二條

#### 機關之指定

一. 締約各方，應於存放批准或加入文件時，指定一個或數個司法或行政當局，為其領土內之傳遞機關。

二. 締約各方，應於存放批准或加入文件時，指定一個公共或私立之機構為其領土內之收受機關。

三. 締約各方，應將依照第一項及第二項所為之指定及關於該項指定之任何變更立即通知聯合國祕書長。

四. 傳遞及收受機關得與其他締約各方之傳遞及收受機關直接通訊。

## 第三條

### 對傳遞機關之申請

一. 遇有請求人在締約一方(以下稱為請求人國)領土內，而對造人在締約另一方(以下稱為對造人國)管轄下時，請求人得向請求人國之傳遞機關提出向對造人獲取贍養之申請。

二. 締約各方應將依收受機關所在國之法律證明贍養請求通常必須具備之證據，提出此項證據應採之方式，以及依此項法律必須遵行之其他要件，通知祕書長。

三. 申請應附一切有關文件，必要時包括授權收受機關本身或指派他人為請求人而行為之委任書。此外並應附送請求人照片，如有對造人照片時，一併附送。

四. 傳遞機關應採取一切合理步驟務求收受機關所在國法律上要件概予遵行；又，在符合此項法律所定要件之情形下，申請應載明：

(甲) 請求人之姓名、住址、出生日期、國籍及職業，以及請求人之任何法定代理人之姓名及地址；

(乙) 對造人之姓名及，就請求人所知，其最近五年住址，出生日期，國籍及職業；

(丙) 請求所根據緣由及所請救濟之詳情，以及任何其他有關情節，例如請求人及對造人之經濟及家庭狀況。

## 第四條

### 文件之傳遞

一. 傳遞機關應將文件傳遞對造人國之收受機關，但申請經審核非出於善意者不在此限。

二. 傳遞機關，應審核此項文件確合請求人國法律所定之程式，始予傳遞。

三. 傳遞機關得就案件實體向收受機關表示意見並得建議予請求人以訴訟救助及免除其費用。

#### 第五條

##### 判決及他種裁判書類之傳遞

一. 傳遞機關，於請求人申請時，應依第四條之規定，傳遞請求人在締約任何一方之該管法院所取得給與贍養之任何確定性或臨時性命令或任何其他裁判書類；必要及可能時並傳遞發給此項命令所經程序之紀錄。

二. 前項所稱命令及裁判書類得予傳遞以替代或增補第三條所稱文件。

三. 依第六條規定進行之程序，得依照對造人國之法律，包括認可或登記程序，或以依第一項所遞書類為根據之訴訟

#### 第六條

##### 收受機關之職務

一. 收受機關應依請求人授與之權限，為請求人採取一切獲取贍養之適當步驟，包括：贍養請求之解決及，於必要時，贍養訴訟之提起及進行，以及任何給與贍養命令或其他裁判書類之執行。

二. 收受機關應將有關情形隨時告知傳遞機關。收受機關如不能有所行為，應將其理由告知傳遞機關，並將文件退回。

三. 不論本公約如何規定，判斷此項訴訟或程序中所發生之一切問題時，適用之法律應為對造人國之法律，包括其國際私法在內。

#### 第七條

##### 囑託書

如有關之締約兩方法律訂有囑託書之規定，應適用下列規則：

(甲) 審理贍養訴訟之法院得向締約他方之該管法院，或向囑託事項須在其領土內執行之締約他方所指定之任何其他當局或機構，發送囑託書，請再蒐集書證或其他證據。

(乙) 受託當局應將受託而實施程序之日期及地點，通知有關之收受機關及傳遞機關，並通知對造人，以便當事人或其代理人到場。

(丙) 囑託書應儘速執行之；倘囑託書於受託當局收到後四個月內尚未執行，其不執行或延滯之理由應通知囑託當局。

(丁) 囑託書之執行，不得引起無論何種費用之償還。

(戊) 囑託書之拒絕執行，以下列情形為限：

(一) 囑託書之真正，未能確定者；

(二) 囑託書須在其領土內執行之締約一方認為執行有礙其主權及安全者。

#### 第八條

##### 命令之變更

變更贍養命令之申請，本公約之規定亦適用之。

#### 第九條

##### 蠲免與便利

一. 依本公約進行之程序中，關於費用之繳付，應准請求人享有程序進行所在國居民或國民所享之同等待遇及同樣蠲免。

二. 對於請求人，不得因其為外國人或非居民身分，而令其提供任何保證金或交納任何款項或為任何提存作為費用或其他種之擔保。

三. 傳遞及收受機關，對於依本公約所為服務，概不收費。

#### 第十條

##### 款項之移轉

一. 締約一方之法律限制款項向國外移轉者，對於撥充贍養或依本公約進行程序用費之款項移轉，應給予最高優先。

#### 第十一條

##### 聯邦條款

對於聯邦或非單一國，應適用下列規定：

(甲) 關於在聯邦立法當局立法權限內之本公約各條款，聯邦政府之義務在此範圍內應與非聯邦或非單一國締約各方之義務同。

(乙) 關於在依聯邦憲法制度無採取立法措施義務之組成州、省或郡立法權限內之本公約各條款，聯邦政府應儘速將各該條款，連同有利之建議，提請州、省或郡之有關當局注意。

(丙) 聯邦之爲本公約締約一方者，遇有任何其他締約一方經由祕書長請求時，應提供該聯邦及其組成單位關於本公約任何特定規定之法律及習慣之陳述，敘明以立法或其他措施使該項規定生效之程度。

## 第十二條 領土適用

本公約之規定應推廣或同樣適用於所有非自治，託管或其他由締約一方負責國際關係之領土，但締約該方於批准或加入本公約時聲明本公約不適用於此等領土之一處或數處者不在此限。任何提出此項聲明之締約一方，此後得隨時通知祕書長將本公約推廣適用於此等領土之一處或全部。

## 第十三條

### 簽署、批准及加入

一. 本公約應在一九五六年十二月三十一日以前聽由任何聯合國會員國，任何爲國際法院規約當事國或專門機關會員國之非聯合國會員國，以及任何由經濟暨社會理事會邀請參加爲本公約一方之其他非會員國予以簽署。

二. 本公約應予批准。批准文件應送交祕書長存放。

三. 本公約得隨時由本條第一項所稱各國加入。加入文件應送交祕書長存放。

## 第十四條 發生效力

一. 本公約應於第三件批准或加入文件依第十三條存放之日後第三十日起發生效力。

二. 對於在第三件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件之日後第三十日起發生效力。

## 第十五條 退約

一. 締約任何一方得通知祕書長宣告退出本公約。此項退約亦得適用於第十二條中所稱領土之若干處或全部。

二. 退約應於祕書長收到通知書之日一年後生效，但不得妨礙在其生效時之未結案件。

## 第十六條 爭端之解決

締約各方，如對本公約之解釋或適用發生爭端，而此項爭端未能以其他方式解決時，應將其提交國際法院。此項爭端應以特別協議之通知，或以當事一方之片面申請，提出於國際法院。

## 第十七條 保留

一. 遇有一國於批准或加入時對本公約任何條款提出保留，祕書長應將此項保留之全文分送爲本公約當事國之全體國家，及第十三條所稱其他各國。締約任何一方反對此項保留者，得自分送之日起九十日期內通知祕書長不接受此項保留；本公約在反對國與提出保留國間應不發生效力。其後加入之任何國家得於加入時提出此項通知。

二. 締約一方得隨時撤回先前提出之保留，並應將此項撤回通知祕書長。

## 第十八條 相互原則

締約一方不得在本國受本公約拘束之範圍以外對其他締約各方援用本公約

第十九條  
秘書長之通知

一. 秘書長應將下列事項通知聯合國各會員國及第十三條所稱之非會員國：

- (甲) 依第二條第三項所為之通知；
- (乙) 依第三條第二項收到之情報；
- (丙) 依第十二條所為之聲明及通知；
- (丁) 依第十三條所為之簽署，批准及加入；
- (戊) 依第十四條第一項本公約發生效力之日期；
- (己) 依第十五條第一項所為之退約；
- (庚) 依第十七條所為之保留及通知。

二. 秘書長並應將依第二十條所收到之修改請求及關於此項請求之答復通知所有締約各方。

第二十條  
修改

一. 締約任何一方得隨時通知秘書長請求修改本公約。

二. 秘書長應將此項通知分送締約各方並請締約各方於四個月內答復願否召開會議審議所提修改。如締約各方過半數贊成召開會議，秘書長應召開之。

第二十一條  
公約之語文及存放

本公約之原本應交秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第十三條所稱各國。



**КОНФЕРЕНЦИЯ  
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ  
ПО ВОПРОСУ ОБ АЛИМЕНТНЫХ ОБЯЗАТЕЛЬСТВАХ**

**КОНВЕНЦИЯ  
О ВЗЫСКАНИИ ЗАГРАНИЦЕЙ  
АЛИМЕНТОВ**



*ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ  
1962*



# КОНВЕНЦИЯ О ВЗЫСКАНИИ ЗАГРАНИЦЕЙ АЛИМЕНТОВ

## ПРЕАМБУЛА

*Принимая во внимание необходимость неотложного разрешения гуманитарной проблемы, возникающей ввиду положения тех нуждающихся людей, судьба которых зависит от получения алиментов от лиц, находящихся за границей,*

*принимая во внимание, что ведение судебных дел или взыскание за границей по алиментным претензиям связано с серьезными юридическими и фактическими трудностями, и*

*желая обеспечить средства для разрешения таких проблем и для преодоления таких трудностей,*

*Договаривающиеся Стороны согласились о нижеследующем:*

### *Статья 1*

#### ЦЕЛЬ КОНВЕНЦИИ

1. Настоящая Конвенция имеет целью облегчить любому именуемому ниже истцом лицу, которое находится на территории какой-либо из Договаривающихся Сторон, взыскание алиментов, которое оно, как оно утверждает, имеет право получать от именуемого ниже ответчиком другого лица, которое находится под юрисдикцией какой-либо другой Договаривающейся Стороны. Эта цель осуществляется органами, которые именуются ниже передаточными и промежуточными инстанциями.

2. Средства защиты права, предусматриваемые в настоящей Конвенции, дополняют, но не заменяют все другие средства защиты права, существующие по внутреннему или международному праву.

### *Статья 2*

#### НАЗНАЧЕНИЕ СООТВЕТСТВУЮЩИХ ИНСТАНЦИЙ

1. Каждая Договаривающаяся Сторона в момент депонирования ратификационной грамоты или грамоты о присоединении поручает одному

или нескольким административным или судебным учреждениям выполнение на своей территории функций передаточных инстанций.

2. Каждая Договаривающаяся Сторона в момент депонирования ратификационной грамоты или грамоты о присоединении поручает какому-либо публичному или частному учреждению выполнение на своей территории функций промежуточной инстанции.

3. Каждая Договаривающаяся Сторона уведомляет без замедления Генерального Секретаря Организации Объединенных Наций о поручениях, данных по применению пунктов 1 и 2, и о всех изменениях, к ним относящихся.

4. Указанные передаточные инстанции и промежуточные инстанции могут вступать в сношения непосредственно с передаточными инстанциями и промежуточными инстанциями других Договаривающихся Сторон.

### *Статья 3*

#### ПОДАЧА ПРОСЬБЫ В ПЕРЕДАТОЧНУЮ ИНСТАНЦИЮ

1. Если истец находится на территории одной из Договаривающихся Сторон, которая ниже именуется «государство истца», а ответчик находится под юрисдикцией какой-либо другой Договаривающейся Стороны, которая ниже именуется «государство ответчика», то истец может подать просьбу в передаточную инстанцию в государстве истца о взыскании алиментов с ответчика.

2. Каждая Договаривающаяся Сторона сообщает Генеральному Секретарю о том, какие доказательства обычно требуются по закону государства промежуточной инстанции для подтверждения требований об алиментах, в каком порядке эти доказательства должны представляться и каковы другие требования, которые должны по этому закону выполняться.

3. Просьба должна сопровождаться всеми относящимися к делу документами, включая, когда необходимо, доверенность, уполномочивающую промежуточную инстанцию действовать от имени истца или назначить какое-либо другое лицо, которое действовало бы от имени истца. Она должна, далее, сопровождаться фотографией истца и, если возможно, фотографией ответчика.

4. Передаточная инстанция принимает все возможные меры к тому, чтобы были соблюдены требования закона государства промежуточной инстанции. Кроме того, что требуется по постановлениям этого закона, в просьбе должны содержаться следующие сведения:

а) имя и фамилия, адрес, дата рождения, гражданство и род занятий истца, так же как, если это необходимо, фамилия и адрес его законного представителя;

б) имя и фамилия ответчика и, поскольку они истцу известны, его последовательные адреса в течение пяти последних лет, дата его рождения, его гражданство и род его занятий;

с) подробное изложение оснований и предмета просьбы и все другие относящиеся к делу сведения, касающиеся, в частности, средств и семейного положения истца и ответчика.

#### *Статья 4*

##### ПЕРЕДАЧА ДОКУМЕНТОВ

1. Передаточная инстанция препровождает все документы в промежуточную инстанцию государства ответчика, разве только убедится в том, что просьба является недобросовестной.

2. До препровождения документов передаточная инстанция убеждается в том, что эти документы представлены в надлежащей по закону государства истца форме.

3. Передаточная инстанция может сообщить промежуточной инстанции свое мнение об основательности просьбы и рекомендовать предоставление истцу бесплатной юридической помощи и освобождение его от расходов.

#### *Статья 5*

##### ПЕРЕДАЧА РЕШЕНИЙ И ДРУГИХ СУДЕБНЫХ ПОСТАНОВЛЕНИЙ

1. Передаточная инстанция по просьбе истца препровождает согласно постановлениям статьи 4 любое решение, окончательное или предварительное, и любое другое судебное постановление об алиментах, вынесенные в пользу истца компетентным судебным учреждением какой-либо из Договаривающихся Сторон, и, если это необходимо и возможно, протоколы по делу, по которому такое решение было вынесено.

2. Упомянутые в предшествующем пункте решения и судебные постановления могут препровождаться взамен или в дополнение упомянутых в статье 3 документов.

3. Производство, предусмотриваемое в статье 6, может заключаться, в соответствии с законом государства ответчика, в производстве по выдаче экзекватуры, или регистрационном производстве, или новом иске, основанном на постановлении, препровожденном согласно пункту 1.

#### *Статья 6*

##### ФУНКЦИИ ПРОМЕЖУТОЧНОЙ ИНСТАНЦИИ

1. Действуя в пределах полномочий, данных истцом, промежуточная инстанция принимает от имени истца все надлежащие меры для взыскания алиментов, включая заключение мировой сделки и, если это необходимо, предъявление иска об алиментах и ведение соответствующего судебного дела и приведение в исполнение любого решения, определения или другого судебного постановления.

2. Промежуточная инстанция держит передаточную инстанцию в курсе дела. Если она не может выполнять свои функции, она сообщает передаточной инстанции о причинах и возвращает документы.

3. Несмотря ни на какие постановления настоящей Конвенции, законом, на основании которого разрешаются все вопросы, возникающие в связи с любым таким иском или делом, является закон государства ответчика и, в ча-

стности, частное международное право этого государства.

#### *Статья 7*

#### ОТДЕЛЬНЫЕ ТРЕБОВАНИЯ

В тех случаях, когда законы обеих заинтересованных Договаривающихся Сторон допускают отдельные требования, применяются нижеследующие постановления:

а) судебное учреждение, в производстве которого находится иск об алиментах, может для получения письменных или иных доказательств обратиться с отдельным требованием или к компетентному судебному учреждению другой Договаривающейся Стороны или к любому другому органу или учреждению, указанному другой Договаривающейся Стороной, на территории которой это требование должно быть выполнено;

б) для того, чтобы стороны могли явиться или быть представлены, орган, получивший требование, обязан уведомить соответствующие передаточную инстанцию и промежуточную инстанцию, равно как и ответчика, о времени и месте, когда и где должно состояться просимое производство;

с) отдельные требования должны выполняться со всей возможной быстротой; если отдельное требование не выполняется в течение четырех месяцев по получении этого требования тем органом, к которому оно обращено, пославшему такое требование органу должно быть сообщено о причинах невыполнения или задержки;

д) выполнение отдельного требования не должно вызывать возмещения каких бы то ни было пошлин или расходов;

е) в выполнении отдельного требования может быть отказано только

1) если не установлена подлинность такого требования;

2) если Договаривающаяся Сторона, на территории которой выполнение должно иметь место, находит, что его характер наносит ущерб ее суверенитету или ее безопасности.

#### *Статья 8*

#### ИЗМЕНЕНИЕ СУДЕБНЫХ РЕШЕНИЙ

Постановления настоящей Конвенции применяются также к просьбам об изменении судебных решений по делам об алиментах.

#### *Статья 9*

#### ИЗЪЯТИЯ И ЛЬГОТЫ

1. При производстве дел на основании настоящей Конвенции к истцам применяются тот же режим и то же освобождение от уплаты расходов и пошлин, которые существуют для резидентов или граждан государства, где эти дела ведутся.

2. Истцы не должны быть обязаны вследствие своего статуса иностранцев или нерезидентов представлять какие-либо обязательства или совершать какие-либо платежи или вносить залоги в обеспечение расходов или для другой цели.

3. Ни передаточные, ни промежуточные инстанции не должны требовать никакого вознаграждения за услуги, предоставляемые ими согласно постановлениям настоящей Конвенции.

#### *Статья 10*

#### ДЕНЕЖНЫЕ ПЕРЕВОДЫ

Договаривающиеся Стороны, законами которых устанавливаются ограничения для денежных переводов за границу, предоставляют высший приоритет денежным переводам, предназначенным для уплаты алиментов или покрытия расходов по любому судебному делу на основании настоящей Конвенции.

#### *Статья 11*

#### КЛАУЗУЛА О ФЕДЕРАТИВНЫХ ГОСУДАРСТВАХ

К федеративным или неунитарным государствам применяются нижеследующие постановления:

а) по тем статьям настоящей Конвенции, введение которых в действие зависит от издания законов законодательной властью федерации, обязанности правительства федерации в этих пределах таковы же, как обязанности Сторон, которые не являются федеративными государствами;

б) что касается тех статей настоящей Конвенции, применение которых зависит от издания законов каждым входящим в федерацию штатом, провинцией или кантоном, которые в силу государственного устройства федерации не обязаны издавать эти законы, то правительство федерации в кратчайший по возможности срок доводит эти статьи со своим благоприятным отзывом до сведения компетентных властей этих штатов, провинций или кантонов;

с) участвующее в настоящей Конвенции федеративное государство препровождает по требованию любой другой Договаривающейся Стороны, переданному ему через Генерального Секретаря, сообщение о законах и обычаях, действующих в федерации и ее составных частях и относящихся к какому-либо постановлению Конвенции, указывая, в какой мере это постановление было проведено в жизнь путем издания законов или другими мерами.

#### *Статья 12*

##### ТЕРРИТОРИАЛЬНОЕ ПРИМЕНЕНИЕ

Постановления настоящей Конвенции относятся и применяются одинаково ко всем самоуправляющимся, подошечным и другим территориям, за международные сношения которых Договаривающаяся Сторона ответственна, если последняя при ратификации настоящей Конвенции или присоединении к ней не заявила, что эта Конвенция не будет применяться к одной или нескольким из таких территорий. Любая Договаривающаяся Сторона, которая сделала такое заявление, может в любое время после этого посредством уведомления на имя Генерального Секретаря распространить применение этой Конвенции на любую или все такие территории.

#### *Статья 13*

##### ПОДПИСАНИЕ, РАТИФИКАЦИЯ И ПРИСОЕДИНЕНИЕ

1. Настоящая Конвенция открыта до 31 декабря 1956 года для подписания от имени любого государства-члена Организации Объеди-

ненных Наций, любого не состоящего членом Организации государства, которое является участником Статута Международного Суда или членом какого-либо специализированного учреждения, и любого другого не состоящего членом Организации государства, которое приглашено Экономическим и Социальным Советом вступить в число участников этой Конвенции.

2. Настоящая Конвенция подлежит ратификации. Ратификационные грамоты депонируются у Генерального Секретаря.

3. Любое государство, упомянутое в пункте 1 настоящей статьи, может в любое время присоединиться к настоящей Конвенции. Грамота о присоединении депонируется у Генерального Секретаря.

#### *Статья 14*

##### ВСТУПЛЕНИЕ В СИЛУ

1. Настоящая Конвенция вступает в силу на тридцатый день со дня депонирования третьей ратификационной грамоты или грамоты о присоединении в соответствии со статьей 13.

2. Для каждого государства, которое ратифицирует настоящую Конвенцию или присоединится к ней после депонирования третьей ратификационной грамоты или грамоты о присоединении, эта Конвенция вступает в силу на тридцатый день со дня депонирования этим государством своей ратификационной грамоты или грамоты о присоединении.

#### *Статья 15*

##### ДЕНОНСАЦИЯ

1. Каждая Договаривающаяся Сторона может денонсировать настоящую Конвенцию посредством уведомления на имя Генерального Секретаря. Денонсация может относиться также к каким-либо или всем территориям, упоминаемым в статье 12.

2. Денонсация вступает в силу через один год со дня получения указанного уведомления Генеральным Секретарем, но не отражается на делах, которые находятся в производстве в момент вступления ее в силу.

*Статья 16*  
РАЗРЕШЕНИЕ СПОРОВ

Если между какими-либо Договаривающимися Сторонами возникает спор относительно толкования или применения настоящей Конвенции и если этот спор не разрешен другими средствами, он передается в Международный Суд. Это совершается или посредством уведомления о специальном соглашении или посредством одностороннего заявления одной из сторон в споре.

*Статья 17*  
ОГОВОРКИ

1. Если какое-либо государство делает при ратификации или присоединении оговорку к какой-либо из статей настоящей Конвенции, Генеральный Секретарь препровождает текст этой оговорки всем участвующим в этой Конвенции государствам и другим государствам, упоминаемым в статье 13. Каждая Договаривающаяся Сторона, которая возражает против этой оговорки, может в течение девяноста дней со дня этого препровождения уведомить Генерального Секретаря, что она возражает против этой оговорки, и в этом случае Конвенция не вступает в силу между государством, которое заявило возражение, и государством которое сделало оговорку. Любое государство, которое присоединится к Конвенции после этого, может сделать при присоединении подобное же уведомление.

2. Договаривающаяся Сторона может в любое время отказаться от ранее сделанной оговорки и должна уведомить о своем отказе Генерального Секретаря.

*Статья 18*  
ВЗАИМНОСТЬ

Договаривающаяся Сторона может ссылаться в отношении других Договаривающихся Сторон на постановления настоящей Конвенции только в тех пределах, в которых для нее самой эта Конвенция обязательна.

*Статья 19*  
УВЕДОМЛЕНИЯ, СОВЕРШАЕМЫЕ  
ГЕНЕРАЛЬНЫМ СЕКРЕТАРЕМ

1. Генеральный Секретарь сообщает всем государствам-членам Организации Объединен-

ных Наций и всем не состоящим членами Организации государствам, упоминаемым в статье 13:

- а) об уведомлениях, предусматриваемых в пункте 3 статьи 2;
- б) о сведениях, получаемых согласно пункту 2 статьи 3;
- в) о заявлениях и уведомлениях, совершаемых согласно статье 12;
- г) о подписании, ратификациях и присоединениях, совершаемых согласно постановлениям статьи 13;
- д) о дне вступления Конвенций в силу согласно пункту 1 статьи 14;
- е) о денонсациях, совершаемых согласно постановлениям пункта 1 статьи 15;
- ж) об оговорках и уведомлениях, делаемых согласно постановлениям статьи 17.

2. Кроме того Генеральный Секретарь сообщает всем Договаривающимся Сторонам о просьбах о пересмотре и ответах на эти просьбы согласно статье 20.

*Статья 20*  
ПЕРЕСМОТР

1. Любая Договаривающаяся Сторона может в любое время просить в заявлении на имя Генерального Секретаря о пересмотре настоящей Конвенции.

2. Генеральный Секретарь препровождает это заявление каждой из Договаривающихся Сторон с просьбой сообщить в течение четырех месяцев, желает ли она созыва конференции для рассмотрения вопроса о предлагаемом пересмотре. Если большинство Договаривающихся Сторон дает утвердительный ответ, Генеральный Секретарь созывает эту конференцию.

*Статья 21*  
ЯЗЫКИ И ХРАНЕНИЕ КОНВЕНЦИИ

Подлинник настоящей Конвенции, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, сдается на хранение Генеральному Секретарю, который препровождает заверенные копии его всем государствам, упоминаемым в статье 13.





CONFERENCIA DE LAS NACIONES UNIDAS  
SOBRE LA OBLIGACION DE DAR ALIMENTOS

CONVENCION SOBRE LA OBTENCION  
DE ALIMENTOS EN EL EXTRANJERO



*NACIONES UNIDAS*

*1962*



# CONVENCION SOBRE LA OBTENCION DE ALIMENTOS EN EL EXTRANJERO

## PREÁMBULO

*Considerando* que es urgente la solución del problema humanitario originado por la situación de las personas sin recursos que tienen derecho a obtener alimentos de otras que se encuentran en el extranjero,

*Considerando* que el ejercicio en el extranjero de acciones sobre prestación de alimentos o la ejecución en el extranjero de decisiones relativas a la obligación de prestar alimentos suscita graves dificultades legales y de orden práctico,

*Dispuestas* a establecer los medios conducentes a resolver ese problema y a subsanar las mencionadas dificultades,

*Las Partes Contratantes han convenido lo siguiente:*

## Artículo 1

### ALCANCE DE LA CONVENCION

1. La finalidad de la presente Convención es facilitar a una persona, llamada en lo sucesivo demandante, que se encuentra en el territorio de una de las Partes Contratantes, la obtención de los alimentos que pretende tener derecho a recibir de otra persona, llamada en lo sucesivo demandado, que está sujeta a la jurisdicción de otra Parte Contratante. Esta finalidad se perseguirá mediante los servicios de organismos llamados en lo sucesivo Autoridades Remitentes e Instituciones Intermediarias.

2. Los medios jurídicos a que se refiere la presente Convención son adicionales a cualesquiera otros medios que puedan utilizarse conforme al derecho interno o al derecho internacional, y no substitutivos de los mismos.

## Artículo 2

### DESIGNACION DE ORGANISMOS

1. En el momento de depositar el instrumento de ratificación o adhesión, cada Parte Contratante de-

signará una o más autoridades judiciales o administrativas para que ejerzan en su territorio las funciones de Autoridades Remitentes.

2. En el momento de depositar el instrumento de ratificación o adhesión, cada Parte Contratante designará un organismo público o privado para que ejerza en su territorio las funciones de Institución Intermediaria.

3. Cada Parte Contratante comunicará sin demora al Secretario General de las Naciones Unidas las designaciones hechas conforme a lo dispuesto en los párrafos 1 y 2 y cualquier modificación al respecto.

4. Las Autoridades Remitentes y las Instituciones Intermediarias podrán comunicarse directamente con las Autoridades Remitentes y las Instituciones Intermediarias de las demás Partes Contratantes.

## Artículo 3

### SOLICITUD A LA AUTORIDAD REMITENTE

1. Cuando el demandante se encuentre en el territorio de una de las Partes Contratantes, denominada en lo sucesivo Estado del demandante, y el demandado esté sujeto a la jurisdicción de otra Parte Contratante, que se denominará Estado del demandado, el primero podrá presentar una solicitud a la Autoridad Remitente de su Estado encaminada a obtener alimentos del demandado.

2. Cada Parte Contratante informará al Secretario General acerca de los elementos de prueba normalmente exigidos por la ley del Estado de la Institución Intermediaria para justificar la demanda de prestación de alimentos, de la forma en que la prueba debe ser presentada para ser admisible y de cualquier otro requisito que haya de satisfacerse de conformidad con esa ley.

3. La solicitud deberá ir acompañada de todos los documentos pertinentes, inclusive, en caso necesario, un poder que autorice a la Institución Intermediaria para actuar en nombre del demandante o para designar a un tercero con ese objeto. Se acom-

pañará también una fotografía del demandante y, de ser posible, una fotografía del demandado.

4. La Autoridad Remitente adoptará las medidas a su alcance para asegurar el cumplimiento de los requisitos exigidos por la ley del Estado de la Institución Intermediaria. Sin perjuicio de lo que disponga dicha ley, la solicitud expresará:

a) El nombre y apellido del demandante, su dirección, fecha de nacimiento, nacionalidad y ocupación, y, en su caso, el nombre y dirección de su representante legal;

b) El nombre y apellido del demandado y, en la medida en que sean conocidas por el demandante, sus direcciones durante los últimos cinco años, su fecha de nacimiento, nacionalidad y ocupación;

c) Una exposición detallada de los motivos en que se funda la pretensión del demandante y del objeto de ésta y cualesquiera otros datos pertinentes, tales como los relativos a la situación económica y familiar del demandante y el demandado.

#### *Artículo 4*

##### TRANSMISIÓN DE LOS DOCUMENTOS

1. La Autoridad Remitente transmitirá los documentos a la Institución Intermediaria del Estado del demandado, a menos que considere que la solicitud no ha sido formulada de buena fe.

2. Antes de transmitir estos documentos, la Autoridad Remitente se cerciorará de que los mismos reúnen los requisitos de forma de acuerdo con la ley del Estado del demandante.

3. La Autoridad Remitente podrá hacer saber a la Institución Intermediaria su opinión sobre los méritos de la pretensión del demandante y recomendar que se conceda a éste asistencia jurídica gratuita y exención de costas.

#### *Artículo 5*

##### TRANSMISIÓN DE SENTENCIAS Y OTROS ACTOS JUDICIALES

1. La Autoridad Remitente transmitirá, a solicitud del demandante y de conformidad con las disposiciones del artículo 4, cualquier decisión provisional o definitiva, o cualquier otro acto judicial que haya intervenido en materia de alimentos en favor

del demandante en un tribunal competente de cualquiera de las Partes Contratantes, y, si fuere necesario y posible, copia de las actuaciones en que haya recaído esa decisión.

2. Las decisiones y actos judiciales a que se refiere el párrafo precedente podrán ser transmitidos para reemplazar o completar los documentos mencionados en el artículo 3.

3. El procedimiento previsto en el artículo 6 podrá incluir, conforme a la ley del Estado del demandado, el exequátur o el registro, o una nueva acción basada en la decisión transmitida en virtud de lo dispuesto en el párrafo 1.

#### *Artículo 6*

##### FUNCIONES DE LA INSTITUCIÓN INTERMEDIARIA

1. La Institución Intermediaria, actuando siempre dentro de las facultades que le haya conferido el demandante, tomará todas las medidas apropiadas para obtener el pago de alimentos, inclusive por transacción, y podrá, en caso necesario, iniciar y proseguir una acción de alimentos y hacer ejecutar cualquier sentencia, decisión u otro acto judicial.

2. La Institución Intermediaria tendrá convenientemente informada a la Autoridad Remitente. Si no pudiere actuar, le hará saber los motivos de ello y le devolverá la documentación.

3. No obstante cualquier disposición de esta Convención, la ley aplicable a la resolución de las acciones de alimentos y de toda cuestión que surja con ocasión de las mismas será la ley del Estado del demandado, inclusive el derecho internacional privado de ese Estado.

#### *Artículo 7*

##### EXHORTOS

Si las leyes de las dos Partes Contratantes interesadas admiten exhortos, se aplicarán las disposiciones siguientes:

a) El tribunal que conozca de la acción de alimentos podrá enviar exhortos para obtener más pruebas, documentales o de otra especie, al tribunal competente de la otra Parte Contratante o a cualquier otra autoridad o institución designada por la Parte Contratante en cuyo territorio haya de diligenciarse el exhorto.

b) A fin de que las Partes puedan asistir a este procedimiento o estar representadas en él, la autoridad requerida deberá hacer saber a la Institución Intermediaria, a la Autoridad Remitente que corresponda y al demandado, la fecha y el lugar en que hayan de practicarse las diligencias solicitadas.

c) Los exhortos deberán cumplimentarse con la diligencia debida; y si a los cuatro meses de recibido un exhorto por la autoridad requerida no se hubiere diligenciado, deberán comunicarse a la autoridad requirente las razones a que obedezca la demora o la falta de cumplimiento.

d) La tramitación del exhorto no dará lugar al reembolso de derechos o costas de ninguna clase.

e) Sólo podrá negarse la tramitación del exhorto:

- 1) Si no se hubiere establecido la autenticidad del documento;
- 2) Si la Parte Contratante en cuyo territorio ha de diligenciarse el exhorto juzga que la tramitación de éste menoscabaría su soberanía o su seguridad.

### *Artículo 8*

#### MODIFICACIÓN DE DECISIONES JUDICIALES

Las disposiciones de la presente Convención se aplicarán asimismo a las solicitudes de modificación de decisiones judiciales dictadas en materia de prestación de alimentos.

### *Artículo 9*

#### EXENCIONES Y FACILIDADES

1. En los procedimientos regidos por esta Convención los demandantes gozarán del mismo trato y de las mismas exenciones de gastos y costas otorgadas por la ley del Estado en que se efectúe el procedimiento a sus nacionales o a sus residentes.

2. No podrá imponerse a los demandantes, por su condición de extranjeros o por carecer de residencia, caución, pago o depósito alguno para garantizar el pago de costas o cualquier otro cargo.

3. Las Autoridades Remitentes y las Instituciones Intermediarias no percibirán remuneración de ninguna clase por los servicios prestados de conformidad con esta Convención.

### *Artículo 10*

#### TRANSFERENCIAS DE FONDOS

La Parte Contratante cuya legislación imponga restricciones a la transferencia de fondos al extranjero concederá la máxima prioridad a la transferencia de fondos destinados al pago de alimentos o a cubrir los gastos a que den lugar los procedimientos previstos en esta Convención.

### *Artículo 11*

#### CLÁUSULA RELATIVA A LOS ESTADOS FEDERALES

Con respecto a los Estados federales o no unitarios, se aplicarán las disposiciones siguientes:

a) En lo concerniente a los artículos de esta Convención cuya aplicación dependa de la acción legislativa del poder legislativo federal, las obligaciones del gobierno federal serán, en esta medida, las mismas que las de las Partes que no son Estados federales;

b) En lo concerniente a los artículos de esta Convención cuya aplicación dependa de la acción legislativa de cada uno de los Estados, provincias o cantones constituyentes que, en virtud del régimen constitucional de la federación, no estén obligados a adoptar medidas legislativas, el gobierno federal, a la mayor brevedad posible y con recomendación favorable, comunicará el texto de dichos artículos a las autoridades competentes de los Estados, provincias o cantones;

c) Todo Estado federal que sea Parte en la presente Convención proporcionará, a solicitud de cualquiera otra Parte Contratante que le haya sido transmitida por el Secretario General, un resumen de la legislación y de las prácticas vigentes en la federación y en sus entidades constitutivas con respecto a determinada disposición de la Convención, indicando hasta qué punto, por acción legislativa o de otra índole, se ha aplicado tal disposición.

### *Artículo 12*

#### APLICACIÓN TERRITORIAL

Las disposiciones de la presente Convención se aplicarán igualmente a todos los territorios no autónomos o en fideicomiso y a todos los demás territorios de cuyas relaciones internacionales sea responsable una Parte Contratante, a menos que

dicha Parte Contratante, al ratificar la Convención o adherirse a ella, haya declarado que no se aplicará a determinado territorio o territorios que estén en esas condiciones. Toda Parte Contratante que haya hecho esa declaración podrá en cualquier momento posterior extender la aplicación de la Convención al territorio o territorios así excluidos o a cualquiera de ellos, mediante notificación al Secretario General.

### *Artículo 13*

#### FIRMA, RATIFICACIÓN Y ADHESIÓN

1. La presente Convención quedará abierta hasta el 31 de diciembre de 1956 a la firma de todo Miembro de las Naciones Unidas, de todo Estado no miembro que sea parte en el Estatuto de la Corte Internacional de Justicia o miembro de un organismo especializado, y de todo otro Estado no miembro que haya sido invitado por el Consejo Económico y Social a participar en la Convención.

2. La presente Convención será ratificada. Los instrumentos de ratificación serán depositados en poder del Secretario General.

3. Cualquiera de los Estados que se mencionan en el párrafo 1 de este artículo podrá adherirse a la presente Convención en cualquier momento. Los instrumentos de adhesión serán depositados en poder del Secretario General.

### *Artículo 14*

#### ENTRADA EN VIGOR

1. La presente Convención entrará en vigor el trigésimo día siguiente a la fecha en que se haya efectuado el depósito del tercer instrumento de ratificación o de adhesión con arreglo a lo previsto en el artículo 13.

2. Con respecto a cada uno de los Estados que la ratifiquen o se adhieran a ella después del depósito del tercer instrumento de ratificación o adhesión, la Convención entrará en vigor 30 días después de la fecha en que dicho Estado deposite su instrumento de ratificación o de adhesión.

### *Artículo 15*

#### DENUNCIA

1. Cualquiera de las Partes Contratantes podrá denunciar la presente Convención mediante notifi-

cación al Secretario General. Dicha denuncia podrá referirse también a todos o a algunos de los territorios mencionados en el artículo 12.

2. La denuncia surtirá efecto un año después de la fecha en que el Secretario General reciba la notificación, excepto para los casos que se estén sustanciando en la fecha en que entre en vigencia dicha denuncia.

### *Artículo 16*

#### SOLUCIÓN DE CONTROVERSIAS

Si surgiere entre Partes Contratantes una controversia respecto a la interpretación o aplicación de la presente Convención, y si tal controversia no pudiere ser resuelta por otros medios, será sometida a la Corte Internacional de Justicia. La controversia será planteada ante la Corte mediante la notificación del compromiso concertado por las Partes en la controversia, o unilateralmente a solicitud de una de ellas.

### *Artículo 17*

#### RESERVAS

1. Si un Estado formula una reserva relativa a cualquier artículo de la presente Convención en el momento de depositar el instrumento de ratificación o de adhesión, el Secretario General comunicará el texto de la reserva a las demás Partes Contratantes y a todos los demás Estados mencionados en el artículo 13. Toda Parte Contratante que se oponga a la reserva podrá notificar al Secretario General, dentro del plazo de noventa días contados a partir de la fecha de la comunicación, que no acepta dicha reserva, y en tal caso la Convención no entrará en vigor entre el Estado que haya objetado la reserva y el que la haya formulado. Todo Estado que se adhiera posteriormente a la Convención podrá hacer esta notificación en el momento de depositar su instrumento de adhesión.

2. Toda Parte Contratante podrá retirar en cualquier momento una reserva que haya formulado anteriormente y deberá notificar esa decisión al Secretario General.

### *Artículo 18*

#### RECIPROCIDAD

Una Parte Contratante no podrá invocar las disposiciones de la presente Convención respecto de

otra Parte Contratante sino en la medida en que ella misma esté obligada.

#### *Artículo 19*

##### NOTIFICACIONES DEL SECRETARIO GENERAL

1. El Secretario General notificará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros mencionados en el artículo 13:

a) las comunicaciones previstas en el párrafo 3 del artículo 2;

b) las informaciones recibidas conforme al párrafo 2 del artículo 3;

c) las declaraciones y notificaciones hechas conforme al artículo 12;

d) las firmas, ratificaciones y adhesiones hechas conforme al artículo 13;

e) la fecha en que la Convención haya entrado en vigor conforme a las disposiciones del párrafo 1 del artículo 14;

f) las denuncias hechas conforme al artículo 1 del párrafo 15;

g) las reservas y notificaciones hechas conforme al artículo 17.

2. El Secretario General notificará también a todas las Partes Contratantes las solicitudes de re-

visión y las respuestas a las mismas hechas conforme a lo dispuesto en el artículo 20.

#### *Artículo 20*

##### REVISIÓN

1. Toda Parte Contratante podrá pedir en cualquier momento la revisión de la presente Convención, mediante notificación dirigida al Secretario General.

2. El Secretario General transmitirá dicha notificación a cada una de las Partes Contratantes y le pedirá que manifieste dentro de un plazo de cuatro meses si desea la reunión de una conferencia para considerar la revisión propuesta. Si la mayoría de las Partes Contratantes responde en sentido afirmativo, dicha conferencia será convocada por el Secretario General.

#### *Artículo 21*

##### IDIOMAS Y DEPÓSITO DE LA CONVENCION

El original de la presente Convención, cuyos textos español, chino, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General, quien enviará copias certificadas conformes a todos los Estados a que se hace referencia en el artículo 13.





FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ALBANIA:  
POUR L'ALBANIE:  
阿爾巴尼亞:  
За Албанию:  
POR ALBANIA:

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
За Аргентину:  
POR LA ARGENTINA:

FOR AUSTRALIA:  
POUR L'AUSTRALIE:  
澳大利亞:  
За Австралию:  
POR AUSTRALIA:

FOR AUSTRIA:  
POUR L'AUTRICHE:  
奧地利:  
За Австрию:  
POR AUSTRIA:

F. MATSCH  
December 21st, 1956

FOR THE KINGDOM OF BELGIUM:  
POUR LE ROYAUME DE BELGIQUE:  
比利時王國:  
За Королевство Бельгии:  
POR EL REINO DE BÉLGICA:

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利維亞:  
За БОЛИВИЮ:  
POR BOLIVIA:

G. QUIROGA GALDO

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西:  
За Бразилию:  
POR EL BRASIL:

C. DE FREITAS-VALLE  
December 31st, 1956

FOR BULGARIA:  
POUR LA BULGARIE:  
保加利亞:  
За Болгарию:  
POR BULGARIA:

**FOR THE UNION OF BURMA:**

**POUR L'UNION BIRMANE:**

**緬甸聯邦:**

**За Бирманский Союз:**

**FOR LA UNIÓ N BIRMANA:**

**FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:**

**POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:**

**白俄羅斯蘇維埃社會主義共和國:**

**За Белорусскую Советскую Социалистическую Республику:**

**FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:**

**FOR CAMBODIA:**

**POUR LE CAMBODGE:**

**高棉:**

**За Камбоджу:**

**FOR CAMBOJA:**

**LY CHINLY**

FOR CANADA:  
POUR LE CANADA:  
加拿大:  
За Канаду:  
POR EL CANADÁ:

FOR CEYLON:  
POUR CEYLAN:  
錫蘭:  
За Цейлон:  
POR CEILÁN:

R. S. S. GUNewardENE

FOR CHILE:  
POUR LE CHILI:  
智利:  
За Чили:  
POR CHILE:

FOR CHINA:  
POUR LA CHINE:  
中國:  
За Китай:  
POR LA CHINA:

Yu-chi HSUEH  
4 December 1956

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥倫比亞:  
За Колумбию:  
POR COLOMBIA:

Alberto VENEGAS-TAMAYO  
16 July 1956

FOR COSTA RICA:  
POUR LE COSTA-RICA:  
哥斯大黎加:  
За Коста-Рику:  
POR COSTA RICA:

FOR CUBA:  
POUR CUBA:  
古巴:  
За Кубу:  
POR CUBA:

Uldarica MAÑAS  
Silvia SHELTON

FOR CZECHOSLOVAKIA:  
POUR LA TCHÉCOSLOVAQUIE:  
捷克斯洛伐克:  
За Чехословакию:  
POR CHECOESLOVAQUIA:

FOR DENMARK:  
POUR LE DANEMARK:  
丹麥:  
За Данию:  
POR DINAMARCA:

Ernst MEINSTORP  
28 December 1956

FOR THE DOMINICAN REPUBLIC:  
POUR LA RÉPUBLIQUE DOMINICAINE:  
多明尼加共和國:  
За Доминиканскую Республику:  
POR LA REPÚBLICA DOMINICANA:

R. O. GALVÁN

FOR ECUADOR:  
POUR L'ÉQUATEUR:  
厄瓜多:  
За Эквадор:  
POR EL ECUADOR:

José V. TRUJILLO

FOR EGYPT:  
POUR L'ÉGYPTE:  
埃及:  
За Египет:  
POR EGIPTO:



FOR EL SALVADOR:  
POUR LE SALVADOR:  
薩爾瓦多:  
За Сальвадор:  
POR EL SALVADOR:

M. Rafael Urquía

FOR ETHIOPIA:  
POUR L'ETHIOPIE:  
阿比西尼亞:  
За Эфиопию:  
POR ETIOPÍA:

FOR FINLAND:  
POUR LA FINLANDE:  
芬蘭:  
За Финляндию:  
POR FINLANDIA:

FOR FRANCE:  
POUR LA FRANCE:  
法蘭西:  
За Францию:  
POR FRANCIA:

Louis DE GUIRINGAUD

5 septembre 1956

FOR THE FEDERAL REPUBLIC OF GERMANY:  
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:  
德意志聯邦共和國:  
За Федеративную Республику Германии:  
POR LA REPÚBLICA FEDERAL ALEMANA:

Arthur BÜLOW  
Hans H. WALLICHS

FOR GREECE:  
POUR LA GRÈCE:  
希臘:  
За Грецию:  
POR GRECIA:

Christian PALAMAS

FOR GUATEMALA:  
POUR LE GUATEMALA:  
瓜地馬拉:  
За Гватемалу:  
POR GUATEMALA:

E. ARENALES  
26 Diciembre 1956

FOR HAÏTI:  
POUR HAÏTI:  
海地:  
За Гаити:  
POR HAÏTI:

Jacques N. LÉGER  
21 décembre 1956

FOR HONDURAS:  
POUR LE HONDURAS:  
洪都拉斯:  
За Гондурас:  
POR HONDURAS:

FOR HUNGARY:  
POUR LA HONGRIE:  
匈牙利:  
За Венгрію:  
POR HUNGRIA:

FOR ICELAND:  
POUR L'ISLANDE:  
冰島:  
За Исландію:  
POR ISLANDIA:

FOR INDIA:  
POUR L'INDE:  
印度:  
За Індію:  
POR LA INDIA:

FOR INDONESIA:  
POUR L'INDONÉSIE:  
印度尼西亞:  
За Индонезию:  
FOR INDONESIA:

FOR IRAN:  
POUR L'IRAN:  
伊朗:  
За Иран:  
FOR IRÁN:

FOR IRAQ:  
POUR L'IRAK:  
伊拉克:  
За Ирак:  
FOR IRAK:

**FOR IRELAND:**  
**POUR L'IRLANDE:**  
**愛爾蘭:**  
**За Ирландию:**  
**FOR IRLANDA:**

**FOR ISRAEL:**  
**POUR ISRAËL:**  
**以色列:**  
**За Израиль:**  
**FOR ISRAEL:**

**H. COHN**

**FOR ITALY:**  
**POUR L'ITALIE:**  
**義大利:**  
**За Италию:**  
**FOR ITALIA:**

**Leonardo VITETTI**  
**1° agosto 1956**

**FOR JAPAN:**  
**POUR LE JAPON:**  
**日本:**  
**За Японию:**  
**FOR EL JAPÓN:**

**FOR THE HASHEMITE KINGDOM OF JORDAN:**  
**POUR LE ROYAUME DE LA JORDANIE HASHÉMITE:**  
**約旦哈希米德王國:**  
**За Хашемитское Королевство Иордании:**  
**FOR EL REINO DE JORDANIA HASHIMITA:**

**FOR THE REPUBLIC OF KOREA:**  
**POUR LA RÉPUBLIQUE DE CORÉE:**  
**大韓民國:**  
**За Корейскую Республику:**  
**FOR LA REPÚBLICA DE COREA:**

**FOR LAOS:**  
**POUR LE LAOS:**  
**寮國:**  
**За Лаос:**  
**POR LAOS:**

**FOR LEBANON:**  
**POUR LE LIBAN:**  
**黎巴嫩:**  
**За Ливан:**  
**POR EL LÍBANO:**

**FOR LIBERIA:**  
**POUR LE LIBÉRIA:**  
**利比里亞:**  
**За Либерию:**  
**POR LIBERIA:**



FOR LIBYA:  
POUR LA LIBYE:  
利比亞:  
За Ливию:  
POR LIBIA:

FOR LIECHTENSTEIN:  
POUR LE LIECHTENSTEIN:  
力喜騰斯坦因:  
За Лихтенштейн:  
POR LIECHTENSTEIN:

FOR THE GRAND DUCHY OF LUXEMBOURG:  
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:  
盧森堡大公國:  
За Великое Герцогство Люксембург:  
POR EL GRAN DUCADO DE LUXEMBURGO:

**FOR MEXICO:**  
**POUR LE MEXIQUE:**  
**墨西哥:**  
**За Мексику:**  
**FOR MÉXICO:**

**Luciano JOUBLANC RIVAS**

**FOR MONACO:**  
**POUR MONACO:**  
**摩納哥:**  
**За Монако:**  
**FOR MÓNACO:**

**Marcel PALMARO**

**FOR MOROCCO:**  
**POUR LE MAROC:**  
**摩洛哥:**  
**За Марокко:**  
**FOR MARRUECOS:**

FOR NEPAL:  
POUR LE NÉPAL:  
尼泊爾:  
За Непал:  
POR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:  
POUR LE ROYAUME DES PAYS-BAS:  
荷蘭王國:  
За Королевство Нидерландов:  
POR EL REINO DE LOS PAÍSES BAJOS:

P. J. DE KANTER  
P. ELJSEN

FOR NEW ZEALAND:  
POUR LA NOUVELLE-ZÉLANDE:  
紐西蘭:  
За Новую Зеландию:  
POR NUEVA ZELANDIA:

**FOR NICARAGUA:**  
**POUR LE NICARAGUA:**  
**尼加拉瓜:**  
**За Никарагуа:**  
**FOR NICARAGUA:**

**FOR THE KINGDOM OF NORWAY:**  
**POUR LE ROYAUME DE NORVÈGE:**  
**那威王國:**  
**За Королевство Норвегии:**  
**FOR EL REINO DE NORUEGA:**

**FOR PAKISTAN:**  
**POUR LE PAKISTAN:**  
**巴基斯坦:**  
**За Пакистан:**  
**FOR EL PAKISTÁN:**

**FOR PANAMA:**  
**POUR LE PANAMA:**  
**巴拿馬:**  
**За Панама:**  
**POR PANAMÁ:**

**FOR PARAGUAY:**  
**POUR LE PARAGUAY:**  
**巴拉圭:**  
**За Парагвай:**  
**POR EL PARAGUAY:**

**FOR PERU:**  
**POUR LE PÉROU:**  
**祕魯:**  
**За Перу:**  
**POR EL PERÚ:**

**FOR THE PHILIPPINE REPUBLIC:**  
**POUR LA RÉPUBLIQUE DES PHILIPPINES:**  
**菲律賓共和國:**  
**За Филиппинскую Республику:**  
**FOR LA REPÚBLICA DE FILIPINAS:**

**Mauro MÉNDEZ**

**FOR POLAND:**  
**POUR LA POLOGNE:**  
**波蘭:**  
**За Польшу:**  
**FOR POLONIA:**

**FOR PORTUGAL:**  
**POUR LE PORTUGAL:**  
**葡萄牙:**  
**За Португалию:**  
**FOR PORTUGAL:**

FOR ROMANIA:  
POUR LA ROUMANIE:  
羅馬尼亞:  
За Румынию:  
POR RUMANIA:

FOR SAN MARINO:  
POUR SAINT-MARIN:  
聖馬利諾:  
За Сан-Марино:  
POR SAN MARINO:

FOR SAUDI ARABIA:  
POUR L'ARABIE SAUDITE:  
蘇地亞拉伯:  
За Саудовскую Аравию:  
POR ARABIA SAUDITA:

**FOR SPAIN:**  
**POUR L'ESPAGNE:**  
**西班牙:**  
**За Испанию:**  
**FOR ESPAÑA:**

**FOR THE SUDAN:**  
**POUR LE SOUDAN:**  
**蘇丹:**  
**За Судан:**  
**FOR EL SUDÁN:**

**FOR SWEDEN:**  
**POUR LA SUÈDE:**  
**瑞典:**  
**За Швецию:**  
**FOR SUECIA:**

**Gunnar JARRING**  
**December 4, 1956**



**FOR SWITZERLAND:**

**POUR LA SUISSE:**

**瑞士**

**За Швейцарию:**

**FOR SUIZA:**

**FOR SYRIA:**

**POUR LA SYRIE:**

**敘利亞:**

**За Сирию:**

**FOR SIRIA:**

**FOR THAILAND:**

**POUR LA THAÏLANDE:**

**泰國:**

**За Таиланд:**

**FOR TAILANDIA:**

FOR TUNISIA:  
POUR LA TUNISIE:  
突尼西亞:  
За Тунис:  
POR TÚNEZ:

FOR TURKEY:  
POUR LA TURQUIE:  
土耳其:  
За Турцию:  
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:  
烏克蘭蘇維埃社會主義共和國:  
За Украинскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦:

За Южно-Африканский Союз:

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯盟:

За Союз Советских Социалистических Республик:

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной Ирландии:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED STATES OF AMERICA:  
POUR LES ETATS-UNIS D'AMÉRIQUE:  
美利堅合衆國:  
За Соединенные Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:  
POUR L'URUGUAY:  
烏拉圭:  
За Уругвай:  
POR EL URUGUAY:

FOR VATICAN CITY:  
POUR LA CITÉ DU VATICAN:  
梵諦岡:  
За Город Ватикан:  
POR LA CIUDAD DEL VATICANO:

Edward E. SWANSTROM  
Aloysius J. WYCISLO

**FOR VENEZUELA:**

**POUR LE VENEZUELA:**

**委內瑞拉:**

**За Венесуэлу:**

**FOR VENEZUELA:**

**FOR VIET-NAM:**

**POUR LE VIETNAM:**

**越南:**

**За Вьетнам:**

**FOR VIETNAM:**

**FOR YEMEN:**

**POUR LE YÉMEN:**

**葉門:**

**За Йемен:**

**FOR EL YEMEN:**

**FOR YUGOSLAVIA:**

**POUR LA YUGOSLAVIE:**

**南斯拉夫:**

**За Югославию:**

**FOR YUGOESLAVIA:**

**DR. BRILEJ Joža**

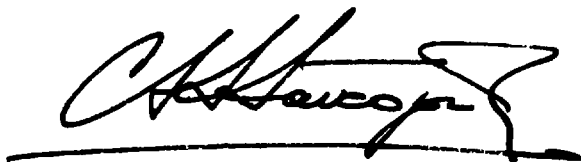
**31st of Dec. 1956**

I hereby certify that the foregoing text is a true copy of the Final Act, Resolution and Convention on the Recovery Abroad of Maintenance adopted by the United Nations Conference on Maintenance Obligations held at the Headquarters of the United Nations in New York from 29 May to 20 June 1956, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:  
The Legal Counsel*

Je certifie que le texte qui précède est la copie conforme de l'Acte final, de la résolution et de la Convention sur le recouvrement des aliments à l'étranger, adoptés par la Conférence des Nations Unies sur les obligations alimentaires, qui s'est tenue au Siège de l'Organisation des Nations Unies, à New-York, du 29 mai au 20 juin 1956, Acte final, résolution et Convention dont le texte original est déposé auprès du Secrétaire général des Nations Unies.

*Pour le Secrétaire général:  
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York  
5 September 1962

Organisation des Nations Unies, New-York  
le 5 septembre 1962















Certified true copy XX.1  
Copie certifiée conforme XX.1  
November 2005